...continued from previous page.

ASBA* | **Simple, Safe, Smart way of Application!!!**

*Applications Supported by Blocked Amount ("**ASBA**") is a better way of applying to offers by simply blocking the fund in the bank account.

For further details, check section on ASBA.

Mandatory in public issues.
No cheque will be accepted.

UPI UNIFIED PAYMENTS INTERFACE

UPI-Now available in ASBA for Retail Individual Investors and Non Institutional Investor applying in public issues where the application amount is up to ₹ 500,000, applying through Registered Brokers, Syndicate, CDPs & RTAs. UPI Bidders also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Investors are required to ensure that the bank account used for bidding is linked to their PAN. Bidders must ensure that their PAN is linked with Aadhaar and are in compliance with CBDT notification dated February 13, 2020 issued by the Central Board of Direct Taxes and the subsequent press releases, including press release dated June 25, 2021 read with press release dated September 17, 2021, and CBDT circular no. 7 of 2022 dated March 30, 2022, read with press release dated March 28, 2023, and any subsequent press release in this regard.

ASBA has to be availed by all the investors except Anchor Investors. UPI may be availed by (i) Retail Individual Investors in the Retail Portion; (ii) Non-Institutional Investors with an application size of up to ₹0.50 million in the Non-Institutional Portion. For more details on the ASBA and UPI process, please refer to the details given in the Bid Cum Application Form and Abridged Prospectus and also please refer to the section **"Issue Procedure"** on page 502 of the RHP. The process is also available on the website of Association of Investment Bankers of India ("**AIBI**") and Stock Exchanges and in the General Information Document. The Bid Cum Application Form and the Abridged Prospectus can be downloaded from the websites of the Stock Exchanges and can be obtained from the list of banks that is displayed on the website of SEBI at www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmId=35 and https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes &intmId=43, respectively as updated from time to time. For the list of UPI apps and banks live on IPO, please refer to the link: www.sebi.gov.in. UPI Bidders Bidding using the UPI Mechanism may apply through the SCSBs and mobile applications whose names appear on the website of SEBI, as updated from time to time. [•] have been appointed as the Sponsor Banks for the Issue, in accordance with the requirements of SEBI circular dated November 1, 2018 as amended. For Issue related queries, please contact the BRLM at its e-mail ID mentioned below. For UPI related queries, investors can contact NPCI at the toll free number: 18001201740 and mail Id: ipo.upi@npci.org.in.

THE EQUITY SHARES OF OUR COMPANY WILL GET LISTED ON THE MAIN BOARD PLATFORMS OF BSE AND NSE.

In case of any revision in the Price Band, the Bid/Issue Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/Issue Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company consulting with Book Running Lead Manager, for reasons to be recorded in writing, extend the Bid/Issue Period for a minimum of three Working Days, subject to the Bid/Issue Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Issue Period, if applicable, will be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and by indicating the change on the website of the Book Running Lead Manager and at the terminals of the Syndicate Members and by intimation to Designated Intermediaries and the Sponsor Bank, as applicable.

The Issue is being made in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations. The Issue is being made through the Book Building Process in accordance with Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Issue shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("**QIBs**") (the "**QIB Portion**"), provided that our Company, in consultation with the BRLM, may allocate up to 60% of the QIB Portion to Anchor Investors and the basis of such allocation will be on a discretionary basis by our Company, in consultation with the BRLM, in accordance with the SEBI ICDR Regulations (the "**Anchor Investor Portion**"), of which, 40% shall be reserved in the following manner, (i) 33.33% shall be available for allocation to domestic Mutual Funds, and (ii) 6.67% shall be available for Life Insurance Companies and Pension Funds, subject to valid Bids being received from domestic Mutual Funds, Life Insurance Companies and Pension Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription in (ii) above, the allocation may be made to domestic Mutual Funds. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than Anchor Investor Portion) ("**Net QIB Portion**"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, subject to valid Bids being received at or above the Issue Price, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Issue Price. Further, not less than 15% of the Issue shall be available for allocation to Non-Institutional Investors ("Non-Institutional Portion") of which one-third of the Non-Institutional Portion shall be available for allocation to Bidders with an application size of more than ₹200,000 and up to ₹1,000,000 and two-thirds of the Non-Institutional Portion shall be available for allocation to Bidders with an application size of more than ₹1,000,000 and under-subscription in either of these two sub-categories of Non-Institutional Portion may be allocated to Bidders in the other sub-category of Non-Institutional Portion in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Issue Price. Further, not less than 35% of the Issue shall be available for allocation to Retail Individual Investors ("**Retail Portion**"), in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Issue Price. All Bidders (except Anchor Investors) shall mandatorily participate in this Issue only through the Application Supported by Blocked Amount ("**ASBA**") process and shall provide details of their respective bank account (including UPI ID (defined hereinafter) in case of UPI Bidders (defined hereinafter)) in which the Bid Amount will be blocked by the Self Certified Syndicate Banks ("**SCSBs**") or the Sponsor Bank(s), as the case may be. Anchor Investors are not permitted to participate in the Anchor Investor Portion through the ASBA process. For details, see "Issue Procedure" beginning on page 502 of the RHP.

Bidders/Applicants should ensure that DP ID, PAN and the Client ID and UPI ID (for UPI Bidders bidding through UPI Mechanism) are correctly filled in the Bid cum Application Form. The DP ID, PAN and Client ID provided in the Bid cum Application Form should match with the DP ID, PAN, Client ID and UPI ID available (for UPI Bidders bidding through the UPI Mechanism) in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidders/ Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active. Bidders/Applicants should note that on the basis of the PAN, DP ID, Client ID and UPI ID (for UPI Bidders bidding through the UPI mechanism) as provided in the Bid cum Application Form, the Bidder/Applicant may be deemed to have authorized the Depositories to provide to the Registrar to the Issue, any requested Demographic Details of the Bidder/Applicant as available on the records of the depositories. These Demographic Details may be used, among other things, for giving Allotment Advice or unblocking of ASBA Account or for other correspondence(s) related to the Issue. Bidders/Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Bidders/Applicants' sole risk.

Investors must ensure that their PAN is linked with Aadhaar and are in compliance with the notification issued by Central Board of Direct Taxes notification dated February 13, 2020 and read with press releases dated June 25, 2021, September 17, 2021 and March 28, 2023 and any subsequent press releases in this regard.

Contents of the Memorandum of Association of our Company as regards its objects: For information on the main objects of our Company, please see ***"History and Certain Corporate Matters"*** on page 281 of the RHP. The Memorandum of Association of our Company is a material document for inspection in relation to the Issue. For further details, see ***"Material Contracts and Documents for Inspection"*** on page 584 of the RHP.

Liability of the members of our Company: Limited by shares.

Amount of share capital of our Company and capital structure: As on the date of the RHP, the authorised share capital of ₹650,000,000 divided into 65,000,000 Equity Shares of face value ₹10 each the issued, subscribed and paid-up Equity Share capital of ₹405,000,910 divided into 40,500,091 Equity Shares of face value ₹10 each. For more details of the capital structure of the Company, see ***"Capital Structure"*** beginning on page 99 of the RHP.

Names of the initial signatories to the Memorandum of Association of the Company and the Number of Equity Shares Subscribed by them: The initial signatories to the Memorandum of Association of the Company are as follows: Vijaykumar Himatrai Gupta (50,000 Equity Shares), Nitin Vijaykumar Gupta (25,000 Equity Shares) and Bhawna Nitin Gupta (25,000 Equity Shares), each of face value ₹10. For more details of the share capital history of our Company please see **"Capital Structure"** beginning on page 99 of the RHP.

Listing: The Equity Shares offered through the Red Herring Prospectus are proposed to be listed on the Stock Exchanges. Our Company has received 'in-principle' approvals from BSE and NSE for the listing of the Equity Shares pursuant to their letters each dated March 23, 2026. For the purposes of the Issue, the Designated Stock Exchange shall be BSE Limited. A copy of the Red Herring Prospectus and the Prospectus shall be filed with the RoC in accordance with Sections 26(4) and 32 of the Companies Act, 2013. For details of the material contracts and documents available for inspection from the date of the Red Herring Prospectus until the Bid/ Issue Closing Date, please see ***"Material Contracts and Documents for Inspection"*** beginning on page 584 of the RHP.

Disclaimer Clause of Securities and Exchange Board of India ("SEBI"): SEBI only gives its observations on the draft Issue documents and this does not constitute approval of either the Issue or the specified securities stated in the Issue Documents. The investors are advised to refer to page 481 of the RHP for the full text of the disclaimer clause of SEBI.

Disclaimer Clause of BSE (the Designated Stock Exchange): It is to be distinctly understood that the permission given by BSE should not in any way be deemed or construed that the RHP has been cleared or approved by BSE nor does it certify the correctness or completeness of any of the contents of the RHP. The investors are advised to refer to the page 483 of the Red Herring Prospectus for the full text of the disclaimer clause of BSE.

Disclaimer Clause of NSE: It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Issue Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Issue Document. The investors are advised to refer to page 484 of the RHP for the full text of the disclaimer clause of NSE.

General Risks: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Issue. For taking an investment decision, investors must rely on their own examination of our Company and the Issue, including the risks involved. The Equity Shares in the Issue have not been recommended or approved by the Securities and Exchange Board of India ("**SEBI**"), nor does SEBI guarantee the accuracy or adequacy of the contents of this Red Herring Prospectus. Specific attention of the investors is invited to ***"Risk Factors"*** beginning on page 30 of the RHP.

BOOK RUNNING LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
SMART HORIZON CAPITAL ADVISORS PVT. LTD. **Smart Horizon Capital Advisors Private Limited** B/908, Western Edge II, Kanakia Space, Behind Metro Mall, Off Western Express Highway, Magathane, Borivali East, Mumbai - 400066, Maharashtra, India. **Tel No:** 022 - 28706822; **Investor Grievance E-mail:** investor@shcapl.com **Email:** bombaycoated.ipo@shcapl.com; **Website:** www.shcapl.com **Contact Person:** Parth Shah; **SEBI Registration No.:** INM000013183	KFINTECH **Kfin Technologies Limited** Selenium, Tower B, Plot No. 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad - 500032, Telangana, India; **Telephone:** +91 40 6716 2222/ 1800 309 400 **Investor grievance email:** einward.ris@kfintech.com; **E-mail:** bombaycoated.ipo@kfintech.com **Website:** www.kfintech.com; **Contact Person:** Williams R **SEBI Registration No.:** INR000000221	**Sonam Dilipkumar Gupta** 2602, Parinee I, 7-A Shah Industrial Estate, Andheri (West), Mumbai - 400053, Maharashtra, India **Tel.:** +91 22 4664 9193 **E-mail:** compliance@bcsspl.in Investors may contact the Company Secretary and Compliance Officer or the Registrar to the Issue in case of any pre-Issue or post-Issue related grievances including non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode, etc. For all Issue related queries and for redressal of complaints, investors may also write to the BRLM.

AVAILABILITY OF THE RHP: Investors are advised to refer to the RHP and the ***"Risk Factors"*** beginning on page 30 of the RHP before applying in theIssue. A copy of the RHP will be made available on the website of SEBI at www.sebi.gov.in and is available on the websites of the BRLM, Smart Horizon Capital Advisors Private Limited at www.shcapl.com and at the website of our Company, BOMBAY COATED AND SPECIAL STEELS LIMITED *(Formerly Known as Bombay Coated and Special Steels Private Limited)* at www.bcsspl.in and the websites of the Stock Exchanges, for BSE Limited at www.bseindia.com and for National Stock Exchange of India Limited at www.nseindia.com.

AVAILABILITY OF THE ABRIDGED PROSPECTUS: A copy of the Abridged Prospectus shall be available on the website of the Company, the BRLM and the Registrar to the Issue at: www.bcsspl.in, www.shcapl.com and www.kfintech.com, respectively.

AVAILABILITY OF BID CUM APPLICATION FORM: Bid cum Application Form can be obtained from the Registered Office of our Company, BOMBAY COATED AND SPECIAL STEELS LIMITED *(Formerly Known as Bombay Coated and Special Steels Private Limited)*, Tel: +91 22 4664 9193; **BRLM:** Smart Horizon Capital Advisors Private Limited, Tel.: 022 - 28706822 and **Syndicate Members:** Shreni Shares Limited, Tel.: +91- 22-20897022, Registered Brokers, SCSBs, Designated RTA Locations and Designated CDP Locations for participating in the Issue. Bid cum Application Forms will also be available on the websites of the Stock Exchanges at www.bseindia.com and www.nseindia.com and at all the Designated Branches of SCSBs, the list of which is available on the websites of the Stock Exchanges and SEBI.

PUBLIC ISSUE ACCOUNT BANK / ESCROW COLLECTION BANK AND REFUND BANK \ SPONSOR BANK(S): Kotak Mahindra Bank Limited

UPI: UPI Bidders can also Bid through UPI Mechanism.

All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

For **BOMBAY COATED AND SPECIAL STEELS LIMITED**
(Formerly Known as Bombay Coated and Special Steels Private Limited)
On behalf of the Board of Directors
Sd/-
Sonam Dilipkumar Gupta
Company Secretary and Compliance Officer

Place: Mumbai
Date: October 22, 2026

BOMBAY COATED AND SPECIAL STEELS LIMITED ***(Formerly Known as Bombay Coated and Special Steels Private Limited)*** is proposing, subject to receipt of requisite approvals, market conditions and other considerations, an initial public Issue of its Equity Shares and has filed a RHP dated October 21, 2026 with the RoC. The RHP is made available on the website of the SEBI at www.sebi.gov.in as well as on the website of the BRLM i.e., Smart Horizon Capital Advisors Private Limited at www.shcapl.com, the website of the NSE at www.nseindia.com and the website of the BSE at www.bseindia.com and the website of the Company at www.bcsspl.in. Any potential investor should note that investment in equity shares involves a high degree of risk and should refer to the RHP, including the section titled ***"Risk Factors"*** beginning on page 30 of the RHP. Potential investors should not rely on the DRHP for making any investment decision.

This advertisement is not an offer of securities for sale in the United States or elsewhere. This advertisement has been prepared for publication in India only and is not for publication or distribution, directly or indirectly, in or into the United States. The Equity Shares offered in the Issue have not been and will not be registered under the U.S. Securities Act of 1933, as amended ("**U.S. Securities Act**"), or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold only outside the United States in "offshore transactions" as defined in, and in reliance on, Regulation S under the U.S. Securities Act and applicable laws of the jurisdictions where such offers and sales occur. Any public offering of securities to be made in the United States will be made by means of a prospectus that may be obtained from the issuer and that will contain detailed information about the company and management, as well as financial statements. No public offering or sale of securities in the United States is contemplated. The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be issued or sold except in compliance with the applicable laws of such jurisdiction.

CONCEPT

आवास फाइनेंसियर्स लिमिटेड

(CIN: L65922RJ2011PLC034297) पंजीकृत एवं निगमित कार्या.: 201-202, द्वितीय मंजिल, साउथ एंड स्क्वायर, मानसरोवर इंडस्ट्रीयल एरिया, जयपुर-302020

Aavas SAPNE AAPKE SAATH HAMAARA

निविदा सूचना

वित्तीय आस्तियों के प्रतिभूतिकरण व प्रतिभूतिहित प्रवर्तन अधिनियम 2002 के शर्त व नियम 8 (6) के अन्तर्गत अचल सम्पत्ति की नीलामी विक्रय सूचना
आमजन तथा एवं व्यक्ति विशेष देनदारों तथा जमानती को सूचित किया जाता है कि निम्न उल्लेखित प्रत्याभूत ऋणदाता की गिरवी / प्रभारित अचल सम्पत्ति, जिसका भौतिक कब्जा आवास फाइनेंसियर्स लिमिटेड के प्राधिकृत अधिकारी द्वारा लिया गया था, प्रत्याभूत ऋणदाता "जैसे है जहाँ है" जो भी और जैसा भी है के आधार पर विक्रय करने जा रहे हैं। प्रकरणों का विशेष विवरण इस प्रकार है-

ऋणी/सह-ऋणी/जमानती/ बंधककर्ता का नाम	बकाया राशि दिनांक	13(2) डिमांड नोटिस की राशि व दिनांक	कब्जे की दिनांक	संपत्ति का विवरण (प्रतिभूति आस्ति)	संपत्ति का आरक्षित मूल्य	संपत्ति की धरोहर राशि	निविदा खोले जाने की तिथि व समय	निविदा खोलने, जमा कराने व नीलामी का स्थान
संजय संजय, राहुल राजुल, रेखा रेखा **खाता सं. : LNMEE00322-230251692**	₹ 1255718/- बकाया दिनांक 22 अक्टूबर 2026	7 फरवरी 2024 ₹ 741731/- बकाया दिनांक 6 फरवरी 2024	11 मार्च 2025	गांव-अचरोंदा, परगना तहसील व जिला मेरठ, मेरठ, उ.प्र., 250001 **क्षेत्रफल 41 वर्ग गज**	₹ 507280/-	₹ 50728/-	प्रातः 11 बजे से दोपहर 1 बजे तक दिनांक 25 नवम्बर 2026	55/1, ग्राउण्ड फ्लोर, एसके कंस्ट्रक्शन्स, मंगल पांडे नगर, यूनिवर्सिटी रोड, मेरठ-250004, उत्तर प्रदेश- भारत

निविदा की शर्तें : 1. निविदा में सहभागिता करने हेतु इच्छुक खरीददार अपनी निविदा शाखा में उपलब्ध निविदा प्रपत्र जो कार्य दिवस के समय शाखा से प्राप्त किये जा सकते हैं, में अपने द्वारा निवेदित मूल्य लिखकर सीलबंद लिफाफे में जिसके ऊपर "टेण्डर ऑफर सम्पत्ति का विवरण" लिखा हो के साथ उपरोक्त वर्णित धरोहर राशि के चैक/बैंकर्स चैक/मांग ड्राफ्ट जो कि प्राधिकृत अधिकारी, आवास फाईनेंसियर्स लिमिटेड के पक्ष में जयपुर में देय हो, नीलामी से पहले कार्य दिवस के दौरान आवास फाईनेंसियर्स लिमिटेड के उपरोक्त पते पर जमा करा कर निविदा में भाग ले सकते हैं। प्राप्त निविदाएं आवास फाईनेंसियर्स लिमिटेड के उपरोक्त पते पर उपस्थित निविदाकर्ताओं के समक्ष खोली जायेगी। इसके पश्चात निविदाकर्ताओं के बीच खुली बोली लगवाने का विकल्प प्राधिकृत अधिकारी के पास सुरक्षित है। यदि बोली सफल नहीं होती है तो असफल निविदाकर्ताओं को उसी दिन धरोहर राशि लौटा दी जायेगी। 2. सफल निविदाकर्ता को 25 प्रतिशत राशि (धरोहर राशि सहित) प्राधिकृत अधिकारी के द्वारा सफल निविदाकर्ता के नाम की उद्घोषणा करने के तुरन्त पश्चात, जमा करवाना होगा तथा शेष राशि विक्रय की पुष्टि के दिन से 15 दिन के अन्दर जमा कराना आवश्यक है, अन्यथा जमा राशि बिना सूचना बैंक में जब्त समझी जायेगी। 3. प्राधिकृत अधिकारी को बिना कोई कारण बताये बोली स्वीकार अथवा अस्वीकार करने या निविदा स्थगित करने का पूर्ण अधिकार है। निविदा जमा कराने व निविदा खोलने वाली दिनांक को राजकीय अवकाश होने की स्थिति में निविदा अगले कार्य दिवस वाले दिन होगी। 4. सम्पत्ति के निरीक्षण हेतु सम्पत्ति अथवा निविदा से संबंधित जानकारी हेतु इच्छुक निविदाकर्ता, आवास फाईनेंसियर्स लिमिटेड 201-202, दूसरी मंजिल, साउथ एण्ड स्क्वायर, मानसरोवर इण्डस्ट्रियल एरिया, जयपुर-302020 **रमेश जाट-9376045878 नोटः-** यह सूचना पत्र ऋणी/जमानती/बंधककर्ता के लिए भी नियम 9 (1)/8(6) के अधीन 15/30 दिवस का सूचना पत्र माना जायेगा कि यदि बैंक को देय राशि की अदायगी उनके द्वारा नहीं की जाती है तो उक्त संपत्ति निविदा द्वारा उपरोक्त दिनांक पर ही विक्रय की जाएगी।

स्थान : उत्तर प्रदेश **दिनांक: 23.10.2026** **प्राधिकृत अधिकारी आवास फाईनेंसियर्स लिमिटेड**

AXIS FINANCE LIMITED

(CIN U65921MH1995PLC212675)
Axis House, C-2, Wadia International Centre, Pandurang Budhkar Marg, Worli, Mumbai – 400 025

अचल संपत्ति की बिक्री के लिए नोटिस
(प्रतिभूति हित (प्रवर्तन) नियम 2002 के नियम 9(1) के साथ पठित नियम 8(6) के अंतर्गत)

प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8(6) और नियम 9(1) के साथ पठित वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के तहत अचल परिसंपत्तियों की बिक्री के लिए 30 दिनों की ई–नीलामी सूचना

एतद्द्वारा आम जनता तथा विशेष रूप से नीचे उल्लिखित उधारकर्ता और / या सह–उधारकर्ता अथवा उनके कानूनी वारिसों / प्रतिनिधियों (उधारकर्ताओं) को सूचित किया जाता है कि नीचे वर्णित अचल संपत्ति, जो एक्सिस फाइनेंस लिमिटेड (एएफएल) के पक्ष में बंधक रखी गई है, जिसका कब्जा एएफएल के प्राधिकृत अधिकारी द्वारा ले लिया गया है, को नीचे उल्लिखित उधारकर्ता और सह–उधारकर्ताओं से बकाया देय राशि की वसूली हेतु दिनांक 30.11.2026 को "जहाँ है जैसी है" एवं "जो है जैसी है" तथा "जो कुछ भी है" और "बिना किसी सहारे के आधार पर" बेचा जाएगा। आरक्षित मूल्य और बयाना राशि जमा नीचे उल्लिखित है। एतद्द्वारा सूचना दी जाती है कि, बिक्री के किसी स्थगन / निरंतरता न होने की स्थिति में, उक्त प्रतिभूतिबद्ध परिसंपत्ति / संपत्ति की ई–नीलामी द्वारा उक्त 30.11.2026 को दोप. 12:00 बजे से बिक्री की जाएगी। ई–नीलामी में भाग लेने हेतु ईएमडी के डिमांड ड्राफ्ट सहित सीलबंद लिफाफा 27.11.2026 को शाम 4:00 बजे तक या उससे पहले एक्सिस फाइनेंस लिमिटेड, सी–2, वाडिया इंटरनेशनल सेंटर, पांडुरंग बुधकर मार्ग, वर्ली, मुंबई–400025 के पर अधिकृत अधिकारी के समक्ष प्रस्तुत किया जाएगा। प्रतिभूतिबद्ध परिसंपत्ति / अचल संपत्ति की बिक्री नीचे संक्षेप में वर्णित विवरण के अनुसार "जैसी है, जहां है, उसी स्थिति में" आधार पर होगी

क्र. सं.	ऋण खाता सं.	उधारकर्ता(ओं) / सह–उधारकर्ता(ओं) कानूनी उत्तराधिकारी(ओं) / कानूनी प्रतिनिधि / गारंटर(ओं) का नाम	मांग नोटिस की तिथि और मांग नोटिस में उल्लिखित राशि	नीलामी की तिथि	सुरक्षित मूल्य	दिनांक 14.10.2026 तक बकाया
1	0456AHA00006891 / 0456AHA00006888	रजनीश कुमार (उधारकर्ता) ए जी मिशन शिक्षण संस्थान (सह–उधारकर्ता 1) सुनीता देवी (सह–उधारकर्ता 2)	04.06.2026 रु. 1,16,94,920 (रुपये एक करोड सोलह लाख चौरान्वे हजार नौ सौ बीस मात्र)	30.11.2026	रु. 59,90,400/– (रु. उनसठ लाख नब्बे हजार चार सौ मात्र) ईएमडी (आरपी का 10%) रु. 5,99,040/– (रु. पाँच लाख निन्यान्वे हजार चालीस मात्र)	रु. 1,12,12,997/– (रु. एक करोड बारह लाख बारह हजार नौ सौ सत्तान्वे मात्र)
				कब्जा: सांकेतिक	03.09.2026	

सुरक्षित संपत्तियों का विवरण

समस्त वह भाग एवं अंश जोकि संपत्ति तीसरी मंजिल, सामान्य छत अधिकारों के साथ, संपत्ति संख्या डब्ल्यू जेड–30 (पुरानी संख्या 65) पर निर्मित, क्षेत्रफल 00 वर्ग गज खसरा नं. 219, 220 में से गांव बसाई दारापुर कॉलोनी के क्षेत्र में, वर्तमान में मनोहर पार्क के नाम से जाना जाता है, पूर्वी पंजाबी बाग, नई दिल्ली – 110026

पूर्वः अन्य संपत्ति **पश्चिमः अन्य संपत्ति**
उत्तरः सड़क **दक्षिणः सड़क**

नोटः– बोलीदाताओं को सलाह दी जाती है कि बोली प्रस्तुत करने से पूर्व यथोचित परिश्रम कर लें। नीलामी वाद–विवाद, यदि कोई हो, के परिणाम के अधीन होगी।

नीलामी में आम जनता को व्यक्तिगत रूप से अपनी बोली / बोलियां प्रस्तुत करने के लिए आमंत्रित किया जाता है। तथापि, इस बिक्री के संबंध में किसी कर्तव्य का पालन करने वाला कोई अधिकारी या अन्य व्यक्ति प्रत्यक्ष या अप्रत्यक्ष रूप से बेची जा रही अचल संपत्ति में बोली नहीं लगाएगा, उसका अधिग्रहण नहीं करेगा या उसमें किसी हित को अधिग्रहित करने का प्रयास नहीं करेगा।

बिक्री प्रतिभूति हित (प्रवर्तन) नियम, 2002 में निर्धारित शर्तों तथा निर्धारित नियम एवं शर्तों के अधीन होगी:

संपत्तियों की ई–नीलामी ऑक्शन टाइगर पोर्टल के माध्यम से पूर्वा 11:00 बजे से दोप. 12:00 बजे के बीच होगी, जिसमें प्रत्येक बार 5 मिनट का स्वतः विस्तार के साथ

स्थानः दिल्ली

संपर्क व्यक्तिः श्री आशीष दवन: 9899970571
श्री महेन्दरः 91 9680117711

पंजीकृत पताः सी–2, वाडिया इंटरनेशनल सेंटर, पांडुरंग बुधकर मार्ग, वर्ली, मुंबई–400025
सीआईएन नं. U65921MH1995PLC212675

प्राधिकृत अधिकारी,
एक्सिस फाइनेंस लिमिटेड

फॉर्म नंबर 14
खविनियम 33(2) देखें,
ऋण वसूली अधिकरण, देहरादून
पारस टावर, द्वितीय तल, माजरा निरंजनपुर, सहारनपुर रोड, देहरादून

आर.सी. संख्या 742/2023 — 23-07-2026

केनरा बैंक — प्रमाणपत्र धारक

बनाम

उमेश कंद्रू एवं अन्य — प्रमाणपत्र ऋणी

मांग सूचना

प्रति,

सी.डी. संख्या 1: श्री उमेश कंद्रू, पुत्र श्री दुर्गा नाथ, निवासी फ्लैट नंबर 32, मेट्रो व्यू अपार्टमेंट्स, पॉकेट–बी, फेज–2, सेक्टर–13, द्वारका, दक्षिण–पश्चिम दिल्ली, सेक्टर–13 मेट्रो स्टेशन, ककरोला, एनएसआईटी द्वारका, नई दिल्ली–110078।

सी.डी. संख्या 2: श्रीमती साक्षी कौल, पत्नी श्री दुर्गा नाथ (पुत्री श्री बिहारी लाल कौल), निवासी फ्लैट नंबर 32, मेट्रो व्यू अपार्टमेंट्स, पॉकेट–बी, फेज–2, सेक्टर–13, द्वारका, दक्षिण–पश्चिम दिल्ली, नई दिल्ली–110078। **दूसरा पताः** 9ए, लाले दा बाग, नंद बाग कॉलोनी, मुट्ठी, जम्मू एवं कश्मीर–181205।

सी.डी. संख्या 3: मैसर्स एस.ए. बिल्टेक पार्टनरशिप फर्म, कार्यालय संख्या 93, राजपुर रोड, मेयर ऑटो के निकट, देहरादून, उत्तराखंड।

दूसरा पताः अर्कांडिया ग्रांट, चंदरमणि रोड, देहरादून, उत्तराखंड।

तीसरा पताः 801, हिंद अपार्टमेंट, प्लॉट नंबर 12, सेक्टर–5, द्वारका, नई दिल्ली–110075।

सी.डी. संख्या 4: श्रीमती सुनीता शर्मा, पत्नी श्री प्रेम दत्त शर्मा, निवासी 801, हिंद अपार्टमेंट, प्लॉट नंबर 12, सेक्टर–5, द्वारका, नई दिल्ली–110075।

सी.डी. संख्या 5: श्रीमती आराधना शर्मा, पत्नी श्री अरुण सेगन (पुत्री श्री प्रेम दत्त शर्मा), निवासी 801, हिंद अपार्टमेंट, प्लॉट नंबर 12, सेक्टर–5, द्वारका, नई दिल्ली–110075।

पीठासीन अधिकारी, ऋण वसूली अधिकरण, देहरादून द्वारा पारित ओ.ए. संख्या **08/2023** में जारी वसूली प्रमाणपत्र के अनुसार, आपके विरुद्ध रू.**56,63,978.65 (रुपये छप्पन लाख तिरसठ हजार नौ सौ अठहत्तर और पैंसठ पैसे मात्र)** की राशि, दिनांक **12.12.2022** से वास्तविक वसूली तक **7.40%** वार्षिक की दर से साधारण ब्याज सहित, जिसमें लंबित एवं भविष्य का ब्याज भी शामिल है, तथा रू.**1,04,505 (रुपये एक लाख चार हजार पाँच सौ पाँच मात्र)** की लागत सहित देय हो गई है। यह राशि आप सभी के विरुद्ध संयुक्त रूप से एवं पृथक–पृथक रूप से वसूली योग्य है।

चूँकि अधोहस्ताक्षरी की संतुष्टि के अनुसार, सामान्य प्रक्रिया के तहत आपको मांग सूचना तामील करना संभव नहीं हो पाया है, इसलिए इस प्रकाशन के माध्यम से आपको यह सूचना दी जाती है कि आप इस नोटिस के प्रकाशन की तारीख से 15 दिनों के भीतर उपर्युक्त राशि का भुगतान करें। ऐसा न करने पर ऋण वसूली एवं दिवालियापन अधिनियम, 1993 तथा उसके अंतर्गत बनाए गए नियमों के प्रावधानों के अनुसार वसूली की कार्रवाई की जाएगी।

आपको एतद्द्वारा निर्देश दिया जाता है कि आप आगे की कार्यवाही हेतु दिनांक **29.10.2026** को प्रातः 10:30 बजे अधोहस्ताक्षरी के समक्ष उपस्थित हों।

उपर्युक्त राशि के अतिरिक्त, आपको निम्नलिखित राशि का भुगतान भी करना होगा:
(क) इस नोटिस के जारी होने के तुरंत बाद वसूली कार्यवाही की अवधि के लिए देय ब्याज।
(ख) इस नोटिस की तामील तथा बकाया राशि की वसूली हेतु की जाने वाली अन्य कार्यवाही पर किए गए सभी खर्च, शुल्क एवं व्यय।

हस्ताक्षर/–
वसूली अधिकारी
ऋण वसूली अधिकरण, देहरादून

फॉर्म ए–
सार्वजनिक सूचना
(भारतीय दिवाला एवं शोधन अक्षमता बोर्ड (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016 के विनियम 6 के अंतर्गत)

रिचार्जकिट फिनटेक प्राइवेट लिमिटेड (पूर्व में रिचार्जकिट कम्युनिकेशंस प्राइवेट लिमिटेड के नाम से ज्ञात) के लेनदारों के ध्यानार्थ

प्रासंगिक विवरण

1.	कॉर्पोरेट देनदार का नाम	रिचार्जकिट फिनटेक प्राइवेट लिमिटेड (पूर्व में रिचार्जकिट कम्युनिकेशंस प्राइवेट लिमिटेड के नाम से ज्ञात)
2.	कॉर्पोरेट देनदार के निगमन की तिथि	29 अक्टूबर 2015
3.	प्राधिकरण जिसके अंतर्गत कॉर्पोरेट देनदार निगमित/पंजीकृत है	कंपनी रजिस्ट्रार, कटक
4.	कॉर्पोरेट पहचान संख्या/सीमित देयता कॉर्पोरेट देनदार की पहचान संख्या	**U642020R2015PTC019525**
5.	कॉर्पोरेट देनदार के पंजीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो) का पता	पंजीकृत कार्यालयः सी/ओ मेसर्स रिचार्जकिट कम्युनिकेशंस प्राइवेट लिमिटेड, एस्प्लांडे वन मॉल, कमरा नंबर–725, 7वीं मंजिल, रसूलगढ़, भुवनेश्वर, खोरधा, उड़ीसा, भारत, 751010 कॉर्पोरेट कार्यालयः डीएसएम–355, तीसरी मंजिल, डीएलएफ टॉवर, 15 शिवाजी मार्ग, मोती नगर, नई दिल्ली, 110015
6.	कॉर्पोरेट देनदार के संबंध में दिवालियापन प्रारंभ होने की तारीख	16.10.2026 (20.10.2026 को आदेश प्राप्त हुआ)
7.	दिवाला समाधान प्रक्रिया बंद होने की अनुमानित तारीख	14.04.2027
8.	अंतरिम समाधान पेशेवर के रूप में कार्य करने वाले दिवाला पेशेवर का नाम और पंजीकरण संख्या	नामः सीए अमरेन्द्र कौर पंजीकरण संख्याः **IBBI/IPA-001/IP-P-02956/2025- 2026/14557**
9.	अंतरिम समाधान पेशेवर का पता और ईमेल, जैसा कि बोर्ड के पास पंजीकृत है	पताः चंद्रदीपपुर, पीओ– सलैपुर, जिला– कटक, सलैपुर हाईस्कूल, कटक, ओडिशा –754202 ई–मेलः **caamarendrakar@gmail.com**
10.	अंतरिम समाधान पेशेवर के साथ पत्राचार के लिए उपयोग किया जाने वाला पता और ई–मेल	डाक पताः चं

ଓଡ଼ିଶା ବିଦ୍ୟୁତ୍ ଶକ୍ତି ସଂଚାରଣ ନିଗମ ଲିଃ
(ଓଡ଼ିଶା ସରକାରଙ୍କ ଏକ ଉପକ୍ରମ)

ODISHA POWER TRANSMISSION CORPORATION LIMITED
(A Government of Odisha Undertaking)

Regd. Office: OPTCL Tech Tower, Janpath, Saheed Nagar, Bhubaneswar-751007

E-TCN NO.-CPC-100/2026-27: Engineering, Supply, Erection, Testing & Commissioning of 1x 40MVA power transformer along with equipment installation of the same bay and 220kV equipment installation in 2nd CKT of Narendrapur feeder bay on existing structure at 220/33kV Grid S/S Tata MRSS on Turnkey contract basis in e-tendering mode only. The estimated cost of the tender is **Rs. 7,51,58,496.46/-**.The last date & time of Submission of Bid Dt. 13.11.2026 up to 12:45 P.M.

For details, visit OPTCL's official website **http://www.optcl.co.in and www.tenderwizard.com/OPTCL.** HIPR-68/2026-27

/optcl.odisha /optcl_odisha

VIRTUAL GLOBAL EDUCATION LIMITED

CIN:L67120DL1993PLC052256
Regd Office :- 1108, 11th Floor RG Trade Tower, Netaji Subhash Place, Pitampura, New Delhi-110034
E-mail : cs@virtualeducation.co.in
Website: virtualeducation.co.in, Tel: 011-41522143

Postal Ballot Notice

Members are hereby informed that pursuant to the provisions of Section 110 read with Section 108 and other applicable provisions, if any, of the Companies Act, 2013 ("Act") read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("Rules"), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("the Listing Regulations"), Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India ("SS"), each as amended, and in accordance with requirements prescribed by the Ministry of Corporate Affairs ("MCA") for holding general meetings/conducting postal ballot process through e-voting, vide General Circular No's 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 3/2022 dated May 5, 2022, 10/2022 dated December 28, 2022 and 09/2023 dated September 25, 2023 (here in after collectively referred to as "MCA Circulars") and other applicable circulars and notifications issued (including any statutory modifications or re-enactment thereof for the time being in force and as amended from time to time), the Company has sent the Postal Ballot Notice on Tuesday, January 13, 2026 in electronic mode only, to all those Members whose names appeared in the Register of Members/List of Beneficial Owners as received from the depositories as an on Friday, October 16, 2026 i.e. Cut-off date and who have registered their email address with Company (in respect of shares held in physical form) and/or with their Depository Participants (in respect of shares held in dematerialized form) and made available to the Company by the respective Depositories. The requirements of sending physical copy of the Postal Ballot Notice to the Members have been dispensed with vide MCA Circulars. In terms of MCA Circulars, the communication of the assent or dissent of the members would take place only through the remote e-voting system.

The Company is providing facility to its members to cast their votes remotely, using the electronic voting system ("remote e-voting") through National Securities Depositories Limited ("NSDL").

The documents pertaining to the business to be transacted through Postal Ballot Notice and referred there in, shall be available electronically for inspection by members upon request to the Company by sending email at cs@virtualeducation@gmail.com.

In terms of MCA Circular's, to enable participation in the remote e-voting process by those members who have not yet registered their email address and to whom physical Postal Ballot Notice is not being sent, the Company has made arrangement with the Registrar & Share Transfer Agent for registration of email addressed in terms of aforesaid circulars.

Members holding shares in physical mode and who have not registered/ updated their email address with the Company are requested to register/ update the same by writing to the Company along with copy of signed request letter with details of name, address, folio number and attaching a self-attested copy of PAN card of the members at cs@virtualeducation@gmail.com or to Registrar & Share Transfer Agent (RTA) Skyline Financial Services Private Limited at admin@skylinerta.com.

Members holding shares in demineralized mode are requested to register/ update their email address with the Depository Participants.

A person whose name is recorded in the Register of Members/ List of Beneficial Owners (in case of electronic shareholding) maintained by the depositories as on the cut-off date shall be eligible to cast vote by remote e-voting only. The voting rights of members shall be in proportion to their shares of the paid up equity share capital of the Company as on the cut-off date. The remote e-voting period shall commence Friday, 23rd October, 2026 (09:00 A.M. IST) and ends on Saturday, 21st November, 2026 (05:00 P.M. IST). The remote e-voting module shall be disabled by NSDL for voting thereafter. Once the votes on resolutions are cast by their member, it shall not be permitted to change subsequently.

The remote e-voting facility provided by NSDL is available to the member at the link www.evoting.nsdl.com which would enable the Members to cast their votes electronically.

Details instructions and information relating to remote e-voting and registration of email addresses are set out in the Postal Ballot Notice sent to the Members and available on the website of the Company i.e virtualeducation.co.in .

Mr. Shiva Nishad (Membership no.560019) Partner of M/s Krishan Rakesh & Co. (FRN 009088N) Practicing Chartered Accountant have been appointed as the scrutinizer to conduct the postal ballot through remote e-voting process in a fair and transparent manner.

The Resolutions, if approved, shall be deemed to have been passed on the last date of e-voting i.e. 21st November, 2026. The result of the Postal Ballot shall be declared by the Chairman of the Company or any other authorized person by him, on or before Monday, November 23, 2026 and communicated to the stock exchanges, depository, and shall also be displayed on the Company's website i.e virtualeducation.co.in and on the website of NSDL i.r. www.evoting.nsdl.com.

In case of any queries, members may refer Frequently Asked Questions (FAQs) and remote e-voting user manual available at the download section of www.evtoing.nsdl.com or call on: 022-488 7000 and 022-2499 7000 or send a request at evoting@nsdl.com.

By Order of the Board
Be VIRTUAL GLOBAL EDUCATION LIMITED
SD/-
Renu Malik
Company Secretary & Compliance Officer

Date: 21.10.2026
Place: Delhi

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RECHARGEKIT FINTECH PRIVATE LIMITED (FORMERLY KNOWN AS RECHARGEKIT COMMUNICATIONS PRIVATE LIMITED)

RELEVANT PARTICULARS

1.	Name of corporate debtor	**Rechargekit Fintech Private Limited (formerly known as Rechargekit Communications Private Limited)**
2.	Date of incorporation of corporate debtor	29th October, 2015
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Cuttack
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U64202OR2015PTC019525
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: C/o M/s Rechargekit Communications Pvt Ltd, Esplande One Mall, Room No-725, 7th Floor, Rasulgarh, Bhubaneswar, Khordha, Orissa, India, 751010 Corporate Office: DSM-355, 3rd Floor, DLF Tower, 15 Shivaji Marg, Moti Nagar, New Delhi, 110015
6.	Insolvency commencement date in respect of corporate debtor	16.10.2026 (Order received on 20.10.2026)
7.	Estimated date of closure of insolvency resolution process	14.04.2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Name: CA Amarendra Kar Reg.No: IBBI/IPA-001/IP-P-02956/2025-2026/14557**
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: At-Chandradeipur, Po-Salepur, Dist-Cuttack, Salepur Highschool, Cuttack, Orissa -754202 E-mail: caamarendrakar@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Postal Address: At-Chandradeipur, Po-Salepur, Dist-Cuttack, Salepur Highschool, Cuttack, Orissa -754202 Process Email: rfil.cirp@gmail.com
11.	Last date for submission of claims	30.10.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Ascertainable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	Relevant Forms and Details of authorized representatives are available at:	Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Rechargekit Fintech Private Limited on 16.10.2026.
The creditors of Rechargekit Fintech Private Limited, are hereby called upon to submit their claims with proof on or before 30th October 2026 to the interim resolution professional (IRP) at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Amarendra Kar
Interim Resolution Professional,
RecharkgeKit Fintech Private Limited
IBBI Regn. No: IBBI/IPA-001/IP-P-02956/2025-2026/14557
AFA Valid Upto: 31.12.2026
IBBI Reg. Address: At-Chandradeipur, Po-Salepur, Dist-Cuttack, Salepur Highschool, Cuttack, Orissa -754202
Process Email: rfil.cirp@gmail.com

Date 23/10/2026,
Place: Cuttack

DhanlaxmiBank

Dhanlaxmi Bank Ltd

No. 10185 A, Arya Samaj Road, Karol Bagh New Delhi-110005

See proviso to rule 8 (6)
Sale notice for sale of immovable properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorized Officer of Dhanlaxmi Bank Ltd Secured Creditor, will be sold on **"AS IS WHERE IS ","AS IS WHAT IS" AND "WHATEVER THERE IS"** basis on 18/11/2026 for recovery of Rs.86,82,391.73/- (Rupees Eighty Six Lakhs Eighty Two Thousand Three Hundred and Ninety One and Seventy Three Paise only) as on 30/09/2026 along with future interest and expenses due to the Dhanlaxmi Bank Ltd Secured Creditor from Mrs. Smitha Jayaraman & Mr. Jayaraman P.

Reserve Price & Earnest Money Deposits:

For Item No.1 Property- The reserve price will be Rs. 51,76,000/- (Rupees Fifty-One Lakhs Seventy-Six Thousand only) and the earnest money deposit will be Rs.5,17,600/- (Rupees Five Lakhs Seventeen Thousand and Six Hundred only).

For Item No.2 Property- The reserve price will be Rs.59,81,000/- (Rupees Fifty-Nine Lakhs and Eighty-One Thousand only) and the earnest money deposit will be Rs.5,98,100/- (Rupees Five Lakhs Ninety-Eight Thousand and One Hundred only).

Property Address with Description:

Item No.1 Property: Immovable Residential Flat No. E-12-A, **Second Floor** without roof right, Khasra No.10/20, Village Asalatpur, Jeevan Park, Uttam Nagar, New Delhi-110059 admeasuring area 900 sq.ft. in the name of Mrs. Smitha Jayaraman.

Item No.2 Property: Immovable Residential Flat No. E-12-A, **Third Floor** with roof right, Khasra No.10/20, Village Asalatpur, Jeevan Park, Uttam Nagar, New Delhi-110059 admeasuring area 900 sq.ft. in the name of Mrs. Smitha Jayaraman. **Excluding the movables such as furniture's, electric items, utensils etc., lying inside the flat.**

Bounded by: East: Gali, West: Road 20 feet, North: Portion of land, South: Plot no.11

For detailed terms and conditions of the sale, please refer to the link provided in Dhanlaxmi Bank's website i.e., www.dhan.bank.in

Date: New Delhi
Place: 21/10/2026

Dhanlaxmi Bank Ltd
Authorized Officer

Reg. off.: Office No. 301-302, 8/19, 3rd Floor, W.E.A, Pusa Lane, Karol Bagh, New Delhi-110005, **Corp off.:** 714-717, 7th Floor, Tower B, World Trade Tower, Sector 16, Noida,201301, UttarPradesh, **Ph.:** +91 120 4290650/52/53/54/55, **Email:** info@cslfinance.in, Legal@cslfinance.in. Web.: www.cslfinance.in

CSL Finance Limited

DEMAND NOTICE

Whereas the Borrower/Guarantor(s)/Mortgagor(s) mentioned hereunder had availed the financial assistance from **CSL** Finance Limited (CSL). We state that despite having availed the financial assistance, the Borrower/Guarantor(s)/Mortgagor(s) (all singularly or together referred to as "Obligors") have committed various defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non-Performing Asset on the respective dates mentioned hereunder, in the books of CSL, consequent to the Authorized Officer of CSL under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notice on respective dates mentioned herein below under Section 13(2) of SARFAESI Act, 2002 calling upon the Obligors and/or their Legal Heir(s)/Legal Representative(s), to repay the amount mentioned in the notice together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc. until the date of payment within 60 days from the date of receipt of notices.

The Obligors are hereby informed by way of public notice about the same.

Name of Obligors/Legal Heir(s)/ Legal Representative(s)	Total Outstanding dues	Events
LAN: SMEAGR010011862 **Borrower: Sonvir Singh** **Co-Borrower: Bal Mukund** **Co-Borrower/Security Provider: Karishma** **Co-Borrower: Mahesh** **Co-Borrower: Satto** **Address All At:** Kukthala, UP-283105	**Rs. 7,07,054/-** (Rupees Seven Lac Seven Thousand Fifty-Four Only) As on 22/10/2026 plus future interest, penal interest, costs and charges	**Date of Loan Agreement: 30-06-2024** **Date of NPA 05-09-2026** **Date of Demand Notice: 22-10-2026**

Schedule Of Immovable/mortagaged Property(ies): All that piece and parcel of immovable property comprising of House Area Measuring 126.34 Sq. Mtrs., Part Of Gata No.1012k, Mauza Kukthala, Tehsil Kirawali & District Agra Uttar Pradesh. Along with 100% undivided, indivisible and impartible ownership rights/shares in the said plot of land, together with all rights, easements, privileges, appurtenances whatsoever belonging to or enjoyed therewith or appurtenant thereof, with fixtures, fittings electrical & sanitary fittings and necessary amenities.

Boundaries And Dimensions Of The Property Are As Under: As Per Title Documents North: Other House of Meena Ram & Pappu, South: Plot of Gyatri, East: 8 Feet Road, West: House of Nanhe Choudhary, **As Per Actual/technical Valuation Report:** North: House of Mewa Ram, South: Plot of Asha, East: 8 Feet Wide Road & Sadar Exit, West: Plot of Nanhe Choudhary

the circumstances as aforesaid, the notice is hereby given to the Obligors and/or their Legal Heir(s)/Legal Representative(s) that If the said Obligor(s) shall fail to make payment to CSL, then CSL shall proceed against the above Secured Asset(s)/Immovable Property (ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Obligor(s)/Legal Heir(s)/Legal Representative(s) as to the costs and consequences.

The said Obligor(s)/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Immovable Property(ies), whether by way of sale, lease or otherwise without the prior written consent of CSL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

Date: 22.10.2026
Place : Agra (Uttar Pradesh)

Sd/- Authorized Officer,
CSL Finance Limited

E-AUCTION SALE NOTICE

(In pursuance of Sec 35 of Insolvency and Bankruptcy Code, 2016 read with IBBI (Liquidation Process) Regulations, 2016)

HEMA ENGINEERING INDUSTRIES LIMITED

Hema Engineering Industries Limited is undergoing liquidation process pursuant to order of Hon'ble NCLT, Delhi dated 17-05-2022. Liquidator of Hema Engineering Industries Limited hereby invites, Eligible Bidder(s) for participation in E-auction Sale of Assets of Hema Engineering Industries Limited, listed herein, on 'As is Where is, Whatever There is and Without Recourse' basis as per the auction schedule stated herein and as per the detailed terms, conditions & process listed in Bid Document which can be downloaded from **https://ibbi.baanknet.com/eauction-ibbi/home**

Lot No.	Lot Name	Location and Address	Reserve Price* (Rs.)	EMD (Rs.)	Incremental Bid Amount (Rs.)
1	Not Readily Realisable Assets	All the rights of corporate debtor under IA 3453/2021 filed under section 45 of the Insolvency & Bankruptcy Code, 2016 and pending before Hon'ble National Company Law Tribunal	6,42,60,486	64,26,048	10,00,000

*Excluding taxes, levies, charges, duties, transfer fees, stamp duty, registration fees etc. No representation as to warranties and indemnities shall be made.

E-Auction Schedule

Auction Date	**11-11-2026 (12.30 p.m. to 1:00 p.m.) with unlimited extensions of 5 minutes**
Schedule for Due Diligence / Inspection (with prior appointment)	**23-10-2026 to 09-11-2026**
Last Date for Submission of Eligibility Documents	**09-11-2026**
Last Date for Deposit of EMD	**09-11-2026**

- Prospective Bidders would be required to create their own login id on the e-auction platform https://ibbi.baanknet.com/eauction-ibbi/home. The requisite documents shall be uploaded on the e-auction platform and EMD shall be deposited through e-wallet on the e-auction platform. In case of any clarification, the Frequently Asked Questions (FAQs) and guidance documents as available on https://ibbi.baanknet.com/eauction-ibbi/home may be referred. Interested Bidders can also reach out to Ph. No.: +91 8291220220 or Email ID: support.baanknet@psballiance.com for any assistance required with respect to e-auction platform.
- Prospective bidders shall submit the requisite documents, including a declaration of eligibility under Section 29A of the IBC, 2016 through the electronic auction platform. Please note that the Liquidator shall verify eligibility of the Bidder under Section 29A of IBC, 2016 after completion of auction and in case the Bidder is found to be ineligible the EMD of the Bidder shall be forfeited
- Bidders participating in the e-auction shall be deemed to have read through the Bid Process Document and accepted all terms and conditions including but not limited to terms and schedule for payment of bid amount, process for declaration of highest bidder including right of first refusal as applicable and forfeiture of amount deposited on failure to comply with the terms of the Bid Process Document

SD/-
Vikas Garg
IBBI Regn No.: - IBBI/IPA-001/IP-P01050/2017-2018/11733
Liquidator –Hema Engineering Industries Limited (In Liquidation)
Email for correspondence – liquidator.hemaengg@gmail.com

ICICI Bank

Branch Office: ICICI Bank Ltd, Plot No 409, Mohalla Chawani, Near Mahila Police Station, Civil Lines, Moradabad- 244001

PUBLIC NOTICE-TENDER CUM E-AUCTION FOR SALE OF SECURED ASSET

[See proviso to Rule 8(6)]
Notice for sale of immovable asset(s)

E-Auction Sale Notice for the sale of immovable asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.
This notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/ charged to the Secured Creditor, the Physical possession of which has been taken by the Authorised Officer of ICICI Bank Limited will be sold on 'As is where is', 'As is what is' and 'Whatever there is' as per the brief particulars given hereunder;

Sr. No.	Name of Borrower(s)/ Co-Borrowers/ Guarantors/ Loan Account No.	Details of the Secured asset(s) with known encumbrances, if any	Amount Outstanding	Reserve Price / Earnest Money Deposit	Date and Time of Property Inspection	Date & Time of E-Auction
(A)	(B)	(C)	(D)	(E)	(F)	(G)
1.	Sarfaraz Husain (Borrower), Shabana Jahan (Co Borrower) Lan No. TBMDB00006706828	House Comprised In Gata No.791, Situated At Village Mau, (Nav Viksit Abadi Situated On Southern Side Of Saharanpur Railway Line) Tehsil & District Moradabad, UP Area: 756 Sq Ft	Rs 27,49,876/- As on Oct 04, 2026.	Rs. 22,20, 000/- Rs. 2,22, 000/-	November 17, 2026 from 11:00 AM To 12:00 Noon	November 30, 2026 from 11:00 AM To 12:00 Noon

The online auction will take place on the website (URL Link-https://BidDeal.in) of e-auction agency ValueTrust Capital Services Private Limited. The Mortgagors/ noticee are given a last chance to pay the total dues with further interest till November 27,2026 before 05:00 P.M failing which, this/these secured asset/s will be sold as per schedule.
The Prospective Bidder(s) must submit the Earnest Money Deposit (EMD) Demand Draft (DD) (Refer Column E) at ICICI Bank Ltd, Plot No 409, Mohalla Chawani, Near Mahila Police Station, Civil Lines, Moradabad- 244001 on or before November 27,2026 by 05:00 P.M and thereafter they need to submit their offer through the above mentioned website only on or before November 27,2026 by 05:00 P.M along with scan image of Bank acknowledged DD towards proof of payment of EMD. Kindly note, in case prospective bidder(s) are unable to submit their offer through the website then signed copy of tender documents may be submitted at ICICI Bank Ltd. Plot No 409, Mohalla Chawani, Near Mahila Police Station, Civil Lines, Moradabad- 244001 on or before November 27,2026 by 05:00 P.M. Earnest Money Deposit DD/PO should be from a Nationalised/ Scheduled Bank in favour of "ICICI Bank Limited" payable at Moradabad.
For any further clarifications with regards to inspection, terms and conditions of the e-auction or submission of tenders, kindly contact ICICI Bank Limited On 9372730494/ 7304914763
The Authorised Officer reserves the right to reject any or all the bids without furnishing any further reasons. For detailed terms and conditions of the sale, please visit www.icicibank.com/n4p4s

Date: October 23, 2026, Place: Moradabad

Authorized Officer, ICICI Bank Limited

HINDUJA HOUSING FINANCE LIMITED

Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015.
Branch Office: F8, First Floor, Mahalaxmi Metro Tower, Sector 4, Vaishali, Ghaziabad, 201019
Email: auction@hindujahousingfinance.com

ZRM - Mr Amit Kaushik - 9587088333 • **RLM** - Mr Arun Mohan Sharma - 8800898999

APPENDIX- IV-A [Refer proviso to rule 8(6)] **SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY**

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act") read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as "the Rules").
Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below-described immovable property mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Hinduja Housing Finance Limited (Secured Creditor) having its **Corporate Office at 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai – 600015** and one of its **Office at: F8, First Floor, Mahalaxmi Metro Tower, Sector 4, Vaishali, Ghaziabad, 201019,** will be sold on ***"As is Where is", "As is What is"*** and ***"Whatever there is"*** basis on the dates mentioned below for realization of the amount due to the Secured Creditor from the borrowers and guarantors. The sale will be done by the Authorized Officer through e-auction platform provided at the website: www.bankeauctions.com

Date of Inspection of the property : 05-11-2026, 14:00 hrs -17:00 hrs
EMD Deposition Last Date : 06-11-2026, Till 17:00 hrs.
Date/Time of E-Auction : 07-11-2026, 11:00 hrs -13:00 hrs

Sr. No.	Loan Account Number and Name of Borrower(s) / Co-Borrower(s) /Guarantor(s)	Demand Notice u/s 13(2) Date and Amount / Total O/S as on...	Date and Type of Possession	Reserve Price / EMD / Bid Increase Amount
1.	Loan Account No. DL/GRN/PRCK/A000000037 Mr. TARUN KUMAR (Borrower) Mr. LAXMI LAXMI (Co-Borrower)	05-10-2024 And Rs 1015537/- as on 05-10-2024 Rs. 1015537/- as on 19-10-2026	21-03-2025 Physical Possession	Rs. 960000/- Rs. 96000/- Rs. 10,000/-
	Description of the Immovable Property: Flat No-gf-4, Plot No-A-150, Rail Vihar Loni Ghaziabad, Flat No-gf-4, Plot No-A-150, Rail Vihar Loni Ghaziabad , Rural, Ghaziabad , Uttar Pradesh, India - 20110.			
2.	Loan Account No. DL/NCU/GHAU/A000002568 Mr. HITENDER SHARMA (Borrower) Mrs. RINKI RINKI (Co-Borrower)	25-02-2025 And Rs 3791909/- as on 25-02-2025 Rs. 3791909/- as on 19-10-2026	14-07-2025 Physical Possession	Rs. 3191000/- Rs. 319100/- Rs. 10,000/-
	Description of the Immovable Property: Entire Property, House No. 347, Khasra No. 56 Mi, Uttranchal colony, Gram Sihani, Pargana Loni, Shri Laxmi Narayan Mandir, Ghaziabad, Uttar Pradesh, 201003,			
3.	Loan Account No. DL/GRN/SRJP/A000000239 Mrs. KAMLESH KAMLESH (Borrower) Mr. MANOJ MANOJ (Co-Borrower)	16-06-2025 And Rs 1222333/- as on 16-06-2025 Rs. 122333/- as on 19-10-2026	15-10-2025 Physical Possession	Rs. 1008000/- Rs. 100800/- Rs. 10,000/-
	Description of the Immovable Property: Flat No LG-01,LIG, Lower Ground Floor Rear LHS, Khasra No 1276,Plot No A-21, SLF Ved Vihar, Pargana and Tehsil Loni, Ghaziabad, Uttar Pradesh,201102.			
4.	Loan Account No. DL/GRN/OMCN/A000000255 Mr. NILESH NILESH (Borrower) Mrs. SAROJ SAROJ (Co-Borrower)	08-07-2025 And Rs 1057516/- as on 08-07-2025 Rs. 1057516/-as on 19-10-2026	15-10-2025 Physical Possession	Rs. 1050000/- Rs. 105000/- Rs. 10,000/-
	Description of the Immovable Property: Flat No GF-03, Gound Floor Rear RHS, Khasra No 218, Plot No B-78, Rail Vihar Village Sadullabad, Pargana and Tehsil Loni, Near Shiv Mandir, Ghaziabad, Uttar Pradesh, 201102.			
5.	Loan Account No. DL/DLS/DLSD/A000000322 Mr. PRAVEEN KUMAR (Borrower) Mr. BHARTI . (Co-Borrower)	08-07-2025 And Rs 4723224/- as on 08-07-2025 Rs. 4723224/- as on 19-10-2026	26-10-2025 Physical Possession	Rs. 4203000/- Rs. 420300/- Rs. 10,000/-
	Description of the Immovable Property: First Floor With Roof, H.I.G, Flat No. 65A, Sector-2, 'Sadhna', Situated At Vaishali Colony Ghaziabad, Tehsil and District Ghaziabad, U.P.			

Mode of Payment :- Payment shall be made by demand draft in favour of **Hinduja Housing Finance Limited** payable at **Ghaziabad.**

TERMS & CONDITIONS OF ONLINE E- AUCTION SALE: - 1. The Property is being sold on **"As is Where is", "As is What is", "Whatever there is"** and **"Without Recourse"** basis. As such sale is without any kind of warranties & indemnities. **2.** Particulars of the property/assets (viz. extent & measurements specified in the E-Auction Sale Notice has been stated to the best of the information of the Secured Creditor and Secured Creditor shall not be answerable for any error, mis-statement or omission. Actual extant & dimensions may differ. **3.** E-Auction Sale Notice issued by the Secured Creditor is an invitation to the general public to submit their bids and the same does not constitute and will not be deemed to constitute any commitment or any representation on the part of the Secured Creditor. Interested bidders are advised to peruse the title deeds with the Secured Creditor and to conduct own independent enquiries/due diligence about the title & present condition of the property/assets and claims/dues affecting the property before submission of bids. **4.** Auction/bidding shall only be through "online electronic mode" through the website: auction@hindujahousingfinance.com and https://www.bankeauctions.com/ Or Auction provided by the service provider C1 India PVT LTD, who shall arrange & coordinate the entire process of auction through the e-auction platform. **5.** The bidders may participate in e-auction for bidding from their place of choice. Internet connectivity shall have to be ensured by bidder himself. Secured Creditor/service provider shall not be held responsible for the internet connectivity, network problems, own system crash, power failure etc. **6.** For details, help, procedure and online bidding on e-auction prospective bidders may contact the Service Provider **C1 INDIA PVT.LTD., Plot No.68 3rd Floor, Sector-44, Gurgaon, Haryana-122003, (Contact Person: Mithalesh Kumar, Phone No. 7080804466, Email: delhi@c1india.com, Support Mobile Number:-7291981124/1125/1126). 7.** For participating in the e-auction sale the intending bidders should register their name at https://www.bankeauctions.com/ and auction@hindujahousingfinance.com well in advance and shall get the user id and password. Intending bidders are advised to change only the password immediately upon receiving it from the service provider. **8.** For participating in e-auction, intending bidders have to deposit a refundable Earnest Money Deposit (EMD) i.e. 10% OF RESERVE PRICE (as mentioned above) shall be payable by interested bidders through Demand Draft in favor of " Hinduja Housing Finance Limited. **9.** The intending bidders should submit the duly filled in Bid Form (format available on https://www.bankeauctions.com/ and auction@hindujahousingfinance.com along with the Demand Draft remittance towards EMD in a sealed cover addressed to the Authorized Officer at **Hinduja Housing Finance Limited, at F8, First Floor, Mahalaxmi Metro Tower, Sector 4, Vaishali, Ghaziabad, 201019. 10.** The sealed cover should be super scribed with "Bid for participating in E-Auction Sale in the Loan Account Number (as mentioned above) for the property (as mentioned above). After expiry of the last date of submission of bids with EMD, Authorized Officer shall examine the bids received by him and confirm the details of the qualified bidders (who have quoted their bids over and above the reserve price and paid the specified EMD with the Secured Creditor) to the service provider C1 India PVT LTD to enable them to allow only those bidders to participate in the online inter-se bidding/auction proceedings at the date and time mentioned in E-Auction Sale Notice. **11.** Inter-se bidding among the qualified bidders shall start from the highest bid quoted by the qualified bidders. During the process of inter-se bidding, there will be unlimited extension of "10" minutes each, i.e. the end time of e- auction shall be automatically extended by 10 Minutes each time if bid is made within 10 minutes from the last extension. **12.** Bids once made shall not be cancelled or withdrawn. All bids made from the user id given to bidder will be deemed to have been made by him alone. **13.** Immediately upon closure of E-Auction proceedings, the highest bidder shall confirm the final amount of bid quoted by him by E-Mail both to the Authorized Officer on his mail id **auction@hindujahousingfinance.com** and the Service Provider for getting declared as successful bidder in the E-Auction Sale proceedings. **14.** The successful bidder shall immediately i.e. on the same day or not later than next working day, as the case may be, pay a deposit of twenty five per cent, of the amount of the sale price, which is inclusive of earnest money deposited, if any, to the Authorized Officer conducting the sale. The balance amount of purchase price payable shall be on or before fifteenth day of confirmation of sale of the immovable property. **15.** In case of default in payment of above stipulated amounts by the successful bidder/auction purchaser within the stipulated time, the sale will be cancelled and the amount already paid (including EMD) will be forfeited and the property will be again put to sale. **16.** At the request of the successful bidder, the Authorised Officer in his absolute discretion may grant further time in writing, for depositing the balance of the bid amount. **17.** The Successful Bidder shall pay applicable TDS (out of Sale proceeds) and submit TDS certificate to the Authorised officer. **18.** Municipal/Panchayat Taxes, Electricity dues (if any) and any other authorities dues (if any) has to be paid by the successful bidder before issuance of the sale certificate. Bids shall be made taking into consideration of all the statutory dues pertaining to the property. **19.** Sale Certificate will be issued by the Authorised Officer in favour of the successful bidder only upon deposit of entire purchase price/bid amount and furnishing the necessary proof in respect of payment of all taxes/charges. **20.** Applicable legal charges for conveyance, stamp duty, registration charges and other incidental charges shall be borne by the auction purchaser. **21.** The Authorized officer may postpone/cancel the E-Auction Sale proceedings without assigning any reason whatsoever. In case the E-Auction Sale scheduled is postponed to a later date before **15 days** from the scheduled date of sale, it will be displayed on the website of the service provider. **22.** The decision of the Authorized Officer is final, binding and unquestionable. **23.** All bidders who submitted the bids, shall be deemed to have read and understood the terms and conditions of the E-Auction Sale and be bound by them. **24. For further details and queries, please contact Authorized Officer, at** branch office at **Hinduja Housing Finance Limited,** at **F8, First Floor, Mahalaxmi Metro Tower, Sector 4, Vaishali, Ghaziabad, 201019**. **25.** This is also **15 (Fifteen) days' notice** to the Borrower/ Mortgagor/Guarantors of the above said loan account pursuant to rule 8(6) of Security Interest (Enforcement) Rules 2002, about holding of auction sale on the above-mentioned date/place.

Date: 23.10.2026, Place: Ghaziabad **Authorised Officer, HINDUJA HOUSING FINANCE LIMITED**

Special Instructions/Caution: Bidding in the last minutes/seconds should be avoided by the bidders in their own interest. Neither Hinduja Housing Finance Limited nor the Service Provider will be responsible for any lapses/failure (Internet failure, Power failure, etc.) on the part of the bidder in such cases. In order to ward off such contingent situation, bidders are requested to make all the necessary arrangements/alternatives such as back-up power supply and whatever else required so that they are able to circumvent such situation and are able to participate in the auction successfully.

AMCO INDIA LIMITED

CIN : L74899DL1987PLC029035
Regd. Office : D-948, NEW FRIENDS COLONY, NEW DELHI-110065
PH : 0120-4601500
Email : amco.india@ymail.com
Website : www.amcoindialimited.com

NOTICE

Notice is hereby given that in pursuance of the Regulation 29 & 33 of Securities and Exchange Board of India (Listing Obligations and Disclosures Requirement) Regulations, 2015, the meeting of the Board of Directors of the Company is scheduled to be held on Tuesday, the 27th day of October, 2026 at the Corporate Office of the Company situated at C-53-54, Sector-57, Phase III, Distt. Gautam Budh Nagar, Noida, Uttar Pradesh-201301, inter-alia, to consider and approve the unaudited Financial Results of the Company for the quarter & half year ended on 30th September, 2026.

This information is also available on the Company's website at www.amcoindialimited.com and on the website of BSE Limited at www.bseindia.com.

For Amco India Limited
Sd/-
Rajeev Gupta
Managing Director

Place : Noida, U.P
Dated : 20.10.2026

Form No. INC-26

[Pursuant to Rule 30 the Companies (Incorporation) Rules, 2014]

Advertisement for Change of Registered Office of the company from the **"State of New Delhi"** to **"State of Uttar Pradesh"**

Before the Central Government / Regional Director, Northern Region Directorate I

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub rule 5 of Rule 30 of the Companies (Incorporation) Rules, 2014

And

In the matter of **EVA SOFT PRIVATE LIMITED (CIN-U72900DL2017PTC318671)** having its Registered Office At: **95, G-F, MAIN 26 FT.ROAD, BLK-E-3RD MOLAR BAND EXTN., BADERPUR, SOUTH DELHI, NEW DELHI, DELHI, INDIA, 110044**

....Applicant/Petitioner

Notice is hereby given to the General Public that the company proposes to make application

ବାରହାତ ଖଡ୍ଗ ଓ ପାଇକ ଶୋଭାଯାତ୍ରାର ସହର ପରିକ୍ରମା

ରାଉରକେଲା, ୨୨।୧୦: ପ୍ରତ୍ୟେକ ବର୍ଷ ଭଳି ଚଳିତ ବର୍ଷ ବାରହାତ ଖଡ୍ଗ ଶୋଭାଯାତ୍ରା ସେକ୍ଟର ୩ ସ୍ଥିତ ଖଡ୍ଗ ଭବନରୁ ବାହାରି ସହର ପରିକ୍ରମା କରିଥିଲା । ଖଡ୍ଗ ଭବନ ଠାରେ ଦିବା ୧୦ ଟା ସୁଦ୍ଧା ସମସ୍ତ ନୀତିନିୟମ ସମ୍ପନ୍ନ କରାଯିବା ପରେ ମହାସଭାର ଉପଦେଷ୍ଟା ହରିହର ରାଉତରାୟ, ଡା ୟୁ ସି ଜେନା, ଗୋପବନ୍ଧୁ ବଳ, ପ୍ରାକ୍ତନ ସଭାପତି ସାରଦା ପ୍ରସାଦ ନାୟକ, ପ୍ରଭାତ ମହାପାତ୍ର, କାର୍ଯ୍ୟକାରୀ ସଭାପତି ଉପେନ୍ଦ୍ର ନାୟକ, ସାଧାରଣ ସମ୍ପାଦକ ଶଶଧର ପାତ୍ର, ପ୍ରତିଷ୍ଠାତା ସଦସ୍ୟ ଯଦୁମଣି ସ୍ୱାଇଁ,ବରିଷ୍ଠ ସଦସ୍ୟ ସୁରେନ୍ଦ୍ର ରାଉତ ଙ୍କ ନେତୃତ୍ୱରେ ଏକ ମୋଟର ସାଇକେଲ ଶୋଭାଯାତ୍ରା ଖଡ୍ଗ ଭବନରୁ ବାହାରି ସେକ୍ଟର ୨ ବିଜୁ ପଟ୍ଟନାୟକ,ଆମ୍ବାଗାନ ନିକଟସ୍ଥ ଉତ୍କଳମଣି ଗୋପବନ୍ଧୁ ଦାସ, ଭଞ୍ଜଭବନ ସମ୍ମୁଖସ୍ଥ କବିସମ୍ରାଟ ଉପେନ୍ଦ୍ର ଭଞ୍ଜଙ୍କ ପ୍ରତିମୂର୍ତ୍ତିରେ ମାଲ୍ୟାର୍ପଣଙ୍କ ପରେ ସେକ୍ଟର ୧ ଦୁର୍ଗା କ୍ୟାଣ୍ଟିନ ଛକ, ସେକ୍ଟର ୧ ଦୁର୍ଗା ପୂଜା ମଣ୍ଡ ହୋଇ ରାଉରକେଲା କ୍ଲବ, ସେକ୍ଟର ୬ ଇସ୍ପାତ ଷ୍ଟାଡିୟମ, ସେକ୍ଟର ୫ ସୁରୁଚି ବଜାର ହୋଇ ମହାସଭାର ଖଡ୍ଗ ଭବନକୁ ଫେରି ଥିଲା । ଅନୁଷ୍ଠାନର ଶତାଧିକ କର୍ମକର୍ତ୍ତା ଓ ରାଣୀ ଶୁକଦେଇ ମହିଳା ସଂଗଠନର ସମସ୍ତ ମହିଳା ଏକ ଡିଜାଇନ୍‌ର ଶାଢ଼ୀ ପିନ୍ଧି ଏହି ଶୋଭାଯାତ୍ରାରେ ଅଂଶଗ୍ରହଣ କରିଥିଲେ । ଏହାପରେ ସମସ୍ତେ ପ୍ରସାଦ ସେବନରେ ଆପ୍ୟାୟିତ ହୋଇଥିଲେ । ସେହିପରି ରାଉରକେଲା କମିଟି ତରଫରୁ ଖଡ୍ଗ ଓ ପାଇକ ଶୋଭାଯାତ୍ରା ବିଶ୍ରା ଛକରୁ ଆରମ୍ଭ ହୋଇ ରାଉରକେଲା ମାର୍କେଟ ର ମୁଖ୍ୟମାର୍ଗ ଦେଇ ଉଦିତ ନଗର ଛକ ହୋଇ ଆଇଟିଆଇ ଛକ ବା ରଘୁନାଥପାଲୀ ଥାନା ନିକଟସ୍ଥ ନିଖିଳ ଉତ୍କଳ ଖଣ୍ଡାୟତ କ୍ଷତ୍ରିୟ ମହାସଭା ରାଉରକେଲା ଶାଖା ନିକଟରେ ପହଂଚିଥିଲା । ଶାଖାର ସଭାପତି ରଷିନାଥ ବିଶ୍ୱାଳ, ସାଧାରଣ ସମ୍ପାଦକ ରଞ୍ଜିତ ବିଶ୍ୱାଳ, ଉତ୍କଳ କୁମାର ବିଶ୍ୱାଳଙ୍କ ନେତୃତ୍ୱରେ ମହାସଭାର ରାଜ୍ୟ ସଭାପତି ପ୍ରସନ୍ନ ପାଟଶାଣୀ, ପୃଥ୍ୱୀ କ୍ଷତ୍ରିୟ ମହାସଂଘର ସଭାପତି ପ୍ରଫେସର ଡ କିଶୋର ଦେବୀଦତ୍ତ ପୃଥ୍ୱୀରାଜ ପ୍ରତାପ ସିଂହ, ପ୍ରାକ୍ତନ ବିଧାୟକ ପ୍ରଭାତ ମହାପାତ୍ର, ରାଉରକେଲା ବିଧାୟକ ସାରଦା ପ୍ରସାଦ ନାୟକ, ହରିହର ରାଉତରାୟ, ଉପେନ୍ଦ୍ର ନାୟକ, ଶଶଧର ପାତ୍ର, ଶ୍ରୀଚରଣ ସାମଲ, ରାଜକିଶୋର ମାନସିଂହ, ସିଲୁ ଦାସଙ୍କ ସମେତ ମହାସଭାର ବହୁ କର୍ମକର୍ତ୍ତା ସାମିଲ ହୋଇଥିଲେ । ସେହିପରି ହିତୀବାଡି, ଖୋର୍ଦ୍ଧା, ସାକ୍ଷୀଗୋପାଳ,ଯାଜପୁର ତଥା ବିଭିନ୍ନ ସ୍ଥାନରୁ ଆସିଥିବା ପାଇକ ଆଖଡ଼ା ଦଳର ସଦସ୍ୟମାନେ ସେମାନଙ୍କ କଳା କୌଶଳ ପ୍ରଦର୍ଶନ କରିଥିଲେ । ଏହି କାର୍ଯ୍ୟକ୍ରମରେ ଖଣ୍ଡାୟତ କ୍ଷତ୍ରିୟ ଭାଇମାନେ ବହୁ ସଂଖ୍ୟାରେ ଯୋଗଦେଇ ସଫଳ କରିବା ସହ ରାତ୍ରି ଭୋଜନରେ ଆପ୍ୟାୟିତ ହୋଇଥିଲେ । ଉଭୟ କାର୍ଯ୍ୟକ୍ରମର ସଫଳତା ପାଇଁ ଇସ୍ପାତ ନଗର କମିଟିର ସାଧାରଣ ସମ୍ପାଦକ ଶ୍ରୀ ପାତ୍ର, ରାଉରକେଲା କମିଟିର ଶ୍ରୀ ବିଶ୍ୱାଳ ସମସ୍ତଙ୍କୁ ଧନ୍ୟବାଦ ସହ କୃତଜ୍ଞତା ଜ୍ଞାନ କରିଥିଲେ ।

କୁଆଁରମୁଣ୍ଡା ଠାରେ ରାବଣ ପୋଡ଼ି ଉତ୍ସବ ପାଳିତ

କୁଆଁରମୁଣ୍ଡା, ୨୨।୧୦: ବ୍ଲକ ସଦର ମହକୁମାରେ ଦୁର୍ଗାପୂଜା ପରେ ଯେଉଁ ଉତ୍ସବ ପାଇଁ ସମଗ୍ର କୁଆଁରମୁଣ୍ଡା ଅପେକ୍ଷା କରିଥାଏ, ତାହା ହେଉଛି ରାବଣ ପୋଡ଼ି ଉତ୍ସବ ବା ଦଶହରା । ଏହି ଉତ୍ସବର ଆରମ୍ଭ ବିଜୟା ଦଶମୀ ଦିନ ସନ୍ଧ୍ୟାରେ କୁଆଁରମୁଣ୍ଡାର ମୁଖ୍ୟ ପଡ଼ିଆରେ ପାଳିତ ହୁଏ । ରାବଣ ପୋଡ଼ି ହେଉଛି ଅଧର୍ମ ଉପରେ ଧର୍ମର ବିଜୟ, ଅନ୍ୟାୟ ଉପରେ ନ୍ୟାୟର ବିଜୟର ପ୍ରତୀକ । ମର୍ଯ୍ୟାଦା ପୁରୁଷୋତ୍ତମ ରାମଚନ୍ଦ୍ର ରାବଣକୁ ବଧ କରି ଏହି ଦିନ ସୀତାଙ୍କୁ ଉଦ୍ଧାର କରିଥିଲେ । ଏହି ରାବଣ ପୋଡ଼ି ପାଇଁ ବହୁ ଦିନ ପୂର୍ବରୁ ପ୍ରସ୍ତୁତି ଆରମ୍ଭ ହୋଇଯାଏ । କୁଆଁରମୁଣ୍ଡା ସହର ସହିତ ପାଖ ଅଞ୍ଚଳରୁ ବହୁତ୍ ଜନସାଧାରଣ ସେହି ପଡ଼ିଆରେ ଏକାଠି ହୋଇଥାନ୍ତି । ପ୍ରଥମେ ରାମଲୀଳା ନୃତ୍ୟ ହୁଏ - ରାମ, ଲକ୍ଷ୍ମଣ, ହନୁମାନ ବେଶରେ କଳାକାରମାନେ ରାବଣ ବଧର ଅଭିନୟ କରନ୍ତି । ତା'ପରେ ଅଗ୍ନି ସଂଯୋଗ କରାଯାଏ । ଯେମିତି ନିଆଁ ଲାଗେ, ବାଣ ଫୁଟେ, ହଜାର ହଜାର ଲୋକ ଏକ ସ୍ୱରରେ ଚିତ୍କାର କରନ୍ତି 'ଜୟ ଶ୍ରୀ ରାମ' । ଏହି ଉତ୍ସବ ଆମକୁ ଶିଖାଏ ଆମ ଭିତରେ ଥିବା ରାବଣ ରୂପକ ଅହଙ୍କାର, ଲୋଭ, କ୍ରୋଧକୁ ପୋଡ଼ି ଦେବାକୁ ହେବ । ଏହି ଉତ୍ସବ କୁଆଁରମୁଣ୍ଡାର ଏକତା ଓ ଭାଇଚାରାର ପ୍ରତୀକ ।

ଆରଜିଏଚ୍‌ରେ ଜନ୍ମିତ ୩୧ ନବଜାତ କନ୍ୟାଙ୍କୁ ଉପହାର

ମା'ମାନଙ୍କୁ ମଶାରୀ, ଶିଶୁ ପୋଷାକ ଓ ଶିଶୁ କିଟ୍ ପ୍ରଦାନ

ରାଉରକେଲା, ୨୨।୧୦: କନ୍ୟା ସନ୍ତାନଙ୍କ ଜନ୍ମକୁ ସ୍ୱାଗତ କରିବା ଏବଂ ମା'ମାନଙ୍କୁ ସମ୍ମାନ ଜଣାଇବା ଉଦ୍ଦେଶ୍ୟରେ ବିପ୍ର ଫାଉଣ୍ଡେସନ୍, ରାଉରକେଲା ପକ୍ଷରୁ ଏକ ଅଭିନବ ପଦକ୍ଷେପ ନିଆଯାଇଛି । ନବରାତ୍ରି ଅବସରରେ ରାଉରକେଲା ସରକାରୀ ଡାକ୍ତରଖାନା (ଆରଜିଏଚ୍)ରେ ଜନ୍ମିତ ୩୧ ଜଣ ନବଜାତ କନ୍ୟାଙ୍କ ମା'ମାନଙ୍କୁ ମଶାରୀ, ରବର ମ୍ୟାଟ୍, ଦୁଇ ସେଟ୍ ଶିଶୁ ପୋଷାକ ଓ ଶିଶୁ ଯତ୍ନ କିଟ୍ ପ୍ରଦାନ କରାଯାଇଛି ।

'ବେଟି ବଚାଓ, ବେଟି ପଢ଼ାଓ' ଅଭିଯାନର ବାର୍ତ୍ତା ପ୍ରସାର ସହ କନ୍ୟା ସନ୍ତାନଙ୍କ ପ୍ରତି ସକାରାତ୍ମକ ମନୋଭାବ ସୃଷ୍ଟି କରିବା ଏହି କାର୍ଯ୍ୟକ୍ରମର ମୁଖ୍ୟ ଉଦ୍ଦେଶ୍ୟ । ପ୍ରତ୍ୟେକ ଝିଅର ଜନ୍ମକୁ ଆନନ୍ଦର ସହ ଗ୍ରହଣ କରିବା, ତାକୁ ସମାନ ସମ୍ମାନ ଦେବା ଏବଂ ଶିକ୍ଷା ମାଧ୍ୟମରେ ସଶକ୍ତ କରିବାକୁ ଫାଉଣ୍ଡେସନ୍ ପକ୍ଷରୁ ଆହ୍ୱାନ ଦିଆଯାଇଛି ।

ଏହି କାର୍ଯ୍ୟକ୍ରମରେ ବିପ୍ର ଫାଉଣ୍ଡେସନ୍‌ର ସଭାପତି ମୁକେଶ ମହର୍ଷି, ସଂପାଦକ ଦୀପକ ଶର୍ମା, କୋଷାଧ୍ୟକ୍ଷ ମହେଶ ଶର୍ମାଙ୍କ ସମେତ ଅନ୍ୟ ସଦସ୍ୟମାନେ ଉପସ୍ଥିତ ଥିଲେ । କାର୍ଯ୍ୟକ୍ରମକୁ ସଫଳ କରିବାରେ ସହଯୋଗ କରିଥିବା ସମସ୍ତଙ୍କୁ ଫାଉଣ୍ଡେସନ୍ ପକ୍ଷରୁ କୃତଜ୍ଞତା ଜଣାଯାଇଛି ।

ପାରିବାରିକ କଳହରୁ ପୁତୁରାକୁ ହତ୍ୟା, କାକା ଗିରଫ

ବୀରମିତ୍ରପୁର ଥାନାରେ ମାମଲା, ବୈଜ୍ଞାନିକ ଦଳର ତଦନ୍ତ

କୁଆଁରମୁଣ୍ଡା, ୨୨।୧୦: ପାରିବାରିକ କଳହକୁ କେନ୍ଦ୍ର କରି ପୁତୁରାକୁ ହତ୍ୟା କରିବା ଅଭିଯୋଗରେ କାକାଙ୍କୁ ପୁଲିସ ଗିରଫ କରିଛି । ଏଭଳି ଘଟଣା ବୀରମିତ୍ରପୁର ଥାନା ଅନ୍ତର୍ଗତ ଜଳଙ୍ଗବିରା ପଞ୍ଚାୟତର ହାଦ୍ରା ଟୋଲିରେ ଘଟିଛି । ମୃତକ ଏତ୍ୱା କୁଜୁରୁ (୪୦) ହୋଇଥିବା ବେଳେ ଅଭିଯୁକ୍ତ କାକା ସାନିଆ କୁଜୁରୁ (୬୦) ବୋଲି ଜଣାପଡ଼ିଛି ।

ସୂଚନା ପାଇ ବୀରମିତ୍ରପୁର ଥାନା ଅଧିକାରୀ ଦିନେଶ କୁମାର ପଟାଙ୍କ ନେତୃତ୍ୱରେ ପୁଲିସ ଟିମ୍ ଘଟଣାସ୍ଥଳରେ ପହଞ୍ଚି ଅଭିଯୁକ୍ତଙ୍କୁ ଧରି ଥାନାକୁ ଆଣିଥିଲା । ପୁଲିସ ମୃତଦେହ ଜବତ କରି ବୀରମିତ୍ରପୁର ଡାକ୍ତରଖାନାକୁ ପଠାଇଛି । ଘଟଣାର ତଦନ୍ତ ପାଇଁ ସୁନ୍ଦରଗଡ଼ରୁ ଏକ ବୈଜ୍ଞାନିକ ଦଳ ଆସି ତଥ୍ୟ ପ୍ରମାଣ ସଂଗ୍ରହ କରିଛି । ଏନେଇ ବୀରମିତ୍ରପୁର ଥାନାରେ ମାମଲା ନଂ. ୪୭୪/୨୬ ରୁଜୁ ହୋଇଛି । ଅଭିଯୁକ୍ତଙ୍କୁ ଥାନାରେ ରଖାଯାଇଥିବା ବେଳେ ଆସନ୍ତାକାଲି ତାଙ୍କୁ କୋର୍ଟରେ ହାଜର କରାଯିବ ବୋଲି ପୁଲିସ ସୂତ୍ରରୁ ସୂଚନା ମିଳିଛି ।

ସେକ୍ଟର-୧୩ରେ ୫୫ ଫୁଟର ରାବଣ, ୫୦ ଫୁଟର କୁମ୍ଭକର୍ଣ୍ଣ ଦହନ

ଆତସବାଜିରେ ଝଲସିଲା ମେଳଣ ପଡ଼ିଆ, ହଜାର ହଜାର ଦର୍ଶକଙ୍କ ସମାଗମ

ରାଉରକେଲା, ୨୨।୧୦: ଅଧର୍ମ ଉପରେ ଧର୍ମ, ଅସତ୍ୟ ଉପରେ ସତ୍ୟ ଏବଂ ଅନ୍ୟାୟ ଉପରେ ନ୍ୟାୟର ବିଜୟର ପ୍ରତୀକ ଭାବେ ରାଉରକେଲା ସେକ୍ଟର-୧୩ ମେଳଣ ପଡ଼ିଆରେ ଶ୍ରୀ ଦଶହରା ପୂଜା କମିଟି ପକ୍ଷରୁ ବିଜୟା ଦଶମୀ ଉତ୍ସବ, ରାବଣ ଦହନ ଓ ପ୍ରଭୁ ଶ୍ରୀରାମଙ୍କ ରାଜ୍ୟାଭିଷେକ ଉତ୍ସବ ଆୟୋଜିତ ହୋଇଯାଇଛି । ୫୫ ଫୁଟ ଉଚ୍ଚର ରାବଣ ଓ ୫୦ ଫୁଟ ଉଚ୍ଚର କୁମ୍ଭକର୍ଣ୍ଣ ପ୍ରତିକୃତି ଦହନ ଦେଖିବାକୁ ହଜାର ହଜାର ଲୋକଙ୍କ ସମାଗମ ହୋଇଥିଲା ।

କାର୍ଯ୍ୟକ୍ରମରେ ରଘୁନାଥପାଲି ବିଧାୟକ ତଥା ଜିଲ୍ଲା ଯୋଜନା ବୋର୍ଡ ଅଧ୍ୟକ୍ଷ ଦୁର୍ଗାଚରଣ ତନ୍ତୀ ଓ ରାଉରକେଲା ବିଧାୟକ ସାରଦା ପ୍ରସାଦ ନାୟକ ମୁଖ୍ୟ ଅତିଥି ଭାବେ ଯୋଗଦେଇଥିଲେ । ସମ୍ମାନିତ ଅତିଥି ଭାବେ ସୁନ୍ଦରଗଡ଼ ଜିଲ୍ଲାପାଳ ଡାକ୍ତର ଶୁଭଙ୍କର ମହାପାତ୍ର, ପଶ୍ଚିମାଞ୍ଚଳ ପୁଲିସ ଉପମହାନିରୀକ୍ଷକ ବ୍ରିଜେଶ କୁମାର ରାୟ, ରାଉରକେଲା ଅତିରିକ୍ତ ଜିଲ୍ଲାପାଳ ତଥା ମହାନଗର ନିଗମ ଆୟୁକ୍ତ ଦୀନା ଦସ୍ତଗୀର, ରାଉରକେଲା ଆରକ୍ଷୀ ଅଧୀକ୍ଷକ ନିତେଶ ଓ୍ୱାଧଓ୍ୱାନୀ ଓ ବନଖଣ୍ଡ ଅଧିକାରୀ ରବିକାନ୍ତ ମିନା ଯୋଗଦେଇଥିଲେ । ପ୍ରାରମ୍ଭରେ ଅତିଥିମାନେ ଦୀପ ପ୍ରଜ୍ୱଳନ କରିଥିବା ବେଳେ କମିଟି ପକ୍ଷରୁ ସେମାନଙ୍କୁ ପୁଷ୍ପଗୁଚ୍ଛ ଦେଇ ସମ୍ବର୍ଦ୍ଧିତ କରାଯାଇଥିଲା ।

ଅତିଥିମାନେ ରାବଣ ଓ କୁମ୍ଭକର୍ଣ୍ଣ ପ୍ରତିକୃତିରେ ଅଗ୍ନି ସଂଯୋଗ କରିବା ପରେ ଆତସବାଜି କାର୍ଯ୍ୟକ୍ରମ ଆରମ୍ଭ ହୋଇଥିଲା । ରଙ୍ଗବେରଙ୍ଗ ଆଲୋକମାଳା ଓ ଆତସବାଜିରେ ମେଳଣ ପଡ଼ିଆ ଝଲସି ଉଠିଥିଲା । ମଞ୍ଚରେ ପ୍ରଭୁ ଶ୍ରୀରାମ, ଲକ୍ଷ୍ମଣ, ହନୁମାନ, ସୁଗ୍ରୀବ ଓ ମାତା ସୀତାଙ୍କ ବାଲ୍ୟସ୍ୱରୂପଙ୍କୁ ଅତିଥିମାନେ ପୁଷ୍ପମାଲ୍ୟ ଅର୍ପଣ କରିବା ସହ ପ୍ରସାଦ ସେବନ କରାଇଥିଲେ । ଏହାପରେ ପ୍ରଭୁ ଶ୍ରୀରାମଙ୍କ ରାଜ୍ୟାଭିଷେକ ଉତ୍ସବ ପାଳନ କରାଯାଇଥିଲା ।

ରାଉରକେଲାରେ ଦୀର୍ଘ ୬୦ ବର୍ଷରୁ ଅଧିକ ସମୟ ଧରି ରାବଣ ଓ କୁମ୍ଭକର୍ଣ୍ଣ ଦହନ ପରଂପରା ଚାଲିଆସୁଥିବା କମିଟି ପକ୍ଷରୁ କୁହାଯାଇଛି । ଏହି ଆୟୋଜନ ସହରର ଦଶହରା ଉତ୍ସବର ଏକ ପ୍ରମୁଖ ଆକର୍ଷଣ ପାଲଟିଛି ।

କାର୍ଯ୍ୟକ୍ରମରେ ଶ୍ରୀ ଦଶହରା ପୂଜା କମିଟିର ସଂଯୋଜକ ସୁରେଶ କେଜ୍ରିୱାଲ, ସଭାପତି ରାହୁଲ ଅଗ୍ରୱାଲ, ସଂପାଦକ ପୱନ ଖେମାନୀ ଓ କୋଷାଧ୍ୟକ୍ଷ ଗୌରବ ସିଂଘଲଙ୍କ ସମେତ କମିଟିର ଅନ୍ୟ ସଦସ୍ୟମାନେ ଉପସ୍ଥିତ ଥିଲେ । ପୁଲିସ ପ୍ରଶାସନ ପକ୍ଷରୁ ସୁରକ୍ଷା ଓ ଯାନବାହନ ଚଳାଚଳ ନିୟନ୍ତ୍ରଣ ପାଇଁ ବ୍ୟବସ୍ଥା କରାଯାଇଥିଲା । କାର୍ଯ୍ୟକ୍ରମ ସୁଚାରୁରୂପେ ସଂପନ୍ନ ହୋଇଥିବାରୁ କମିଟି ପକ୍ଷରୁ ପୁଲିସ ପ୍ରଶାସନକୁ ଧନ୍ୟବାଦ ଦିଆଯାଇଥିଲା ।

ମହୁମାଛି ପାଳନରୁ ଜୀବିକା ସମୃଦ୍ଧି: ବେଦାନ୍ତ ଆଲୁମିନିୟମର 'ବେଦାମୃତ' ଝାରସୁଗୁଡ଼ାର ଚାଷୀଙ୍କୁ ସଶକ୍ତ କରୁଛି

ଝାରସୁଗୁଡ଼ାବୈଜ୍ଞାନିକ ପଦ୍ଧତିରେ ମହୁମାଛି ପାଳନ ମାଧ୍ୟମରେ ଚାଷୀଙ୍କ ଆୟ ବୃଦ୍ଧି, କୃଷି ଉତ୍ପାଦକତାରେ ସୁଧାର ଏବଂ ସ୍ଥାୟୀ ଜୀବିକା ସୃଷ୍ଟି ଉପରେ ବେଦାନ୍ତ ଆଲୁମିନିୟମର ଗୁରୁତ୍ୱ

ଭୁବନେଶ୍ୱର, ୨୨।୧୦: ଓଡ଼ିଶାର ଝାରସୁଗୁଡ଼ା ଜିଲ୍ଲା ଭୁଗ୍ରାପାଲି ଗାଁର ଚାଷଜମିରେ ଧାନ ଓ ପନିପରିବା ଚାଷ ସହ ଏବେ ମହୁମାଛିଙ୍କ ଗୁଣୁଗୁଣୁ ଶବ୍ଦ ଏକ ନୂଆ ଆୟର ସମ୍ଭାବନା ସୃଷ୍ଟି କରିଛି । ଚାଷୀ କ୍ଷୀରୋଦ୍ର ପଟେଲଙ୍କ ପାଇଁ ମହୁମାଛି ଏବେ ଅତିରିକ୍ତ ରୋଜଗାରର ଏକ ଗୁରୁତ୍ୱପୂର୍ଣ୍ଣ ମାଧ୍ୟମ ପାଲଟିଛି । ନିଜର ୬ ଏକର ଜମିରେ ଚାଷ କରିବା ସହ ସେ ମହୁମାଛି ପାଳନରୁ ବାର୍ଷିକ ପ୍ରାୟ ୨୫ ହଜାର ଟଙ୍କା ଆୟ କରୁଛନ୍ତି । ପ୍ରଥମେ ମାତ୍ର ୩ଟି ମହୁମାଛି ବାକ୍ସରୁ ଆରମ୍ଭ ହୋଇଥିବା ଏହି ଉଦ୍ୟମ ଏବେ ତାଙ୍କ ସାତ ଜଣିଆ ପରିବାରର ଆର୍ଥିକ ସୁରକ୍ଷାକୁ ମଜବୁତ କରିବାରେ ସହାୟକ ହୋଇଛି ।

କ୍ଷୀରୋଦ୍ରଙ୍କ ଏହି ସଫଳତା ହେଉଛି ଭାରତର ସର୍ବବୃହତ୍ ଆଲୁମିନିୟମ ଉତ୍ପାଦକ ବେଦାନ୍ତ ଆଲୁମିନିୟମର ଜୀବିକାଭିତ୍ତିକ ପଦକ୍ଷେପ 'ବେଦାମୃତ'ର ସଫଳ ଉଦାହରଣ । ଗ୍ରାମାଞ୍ଚଳର ଚାଷୀଙ୍କୁ ବୈଜ୍ଞାନିକ ପଦ୍ଧତିରେ ମହୁମାଛି ପାଳନ ସଂପର୍କରେ ତାଲିମ ଦେଇ ଏହି କାର୍ଯ୍ୟକ୍ରମ ସେମାନଙ୍କ ଆୟର ବିକଳ୍ପ ଉତ୍ସ ସୃଷ୍ଟି କରିବା ସହ ପ୍ରାକୃତିକ ପରାଗସଙ୍ଗମ ମାଧ୍ୟମରେ କୃଷି ଉତ୍ପାଦକତା ବୃଦ୍ଧିରେ ସହାୟକ ହେଉଛି । ବ୍ୟବହାରିକ ତାଲିମ, ମହୁମାଛି ବାକ୍ସ ବଣ୍ଟନ ଏବଂ ନିରନ୍ତର ବୈଷୟିକ ସହାୟତା ଜରିଆରେ ଏହି ପଦକ୍ଷେପ ଚାଷୀ ପରିବାରଗୁଡ଼ିକୁ ସ୍ଥାୟୀ ଆୟର ସୁଯୋଗ ପ୍ରଦାନ କରୁଛି ।

କ୍ଷୀରୋଦ୍ର ପ୍ରଥମ ୩ଟି ମହୁମାଛି ବାକ୍ସ ପାଇବାର ମାତ୍ର ୩ ମାସ ମଧ୍ୟରେ ପ୍ରାୟ ୨୩ କିଲୋଗ୍ରାମ ମହୁ ସଂଗ୍ରହ କରିଥିଲେ । ପରବର୍ତ୍ତୀ ସମୟରେ ମହୁମାଛିଙ୍କ ସଂଖ୍ୟା ବଢ଼ିବା ସହ ସେ ମହୁମାଛି କଲୋନି ବିକ୍ରି କରିବା ମଧ୍ୟ ଆରମ୍ଭ କରିଥିଲେ । ଏହା ସହିତ, ପରାଗସଙ୍ଗମରେ ଉନ୍ନତି ଯୋଗୁଁ ତାଙ୍କ ପନିପରିବା ଉତ୍ପାଦନରେ ପ୍ରାୟ ୩୦ ପ୍ରତିଶତ ବୃଦ୍ଧି ହୋଇଥିବା ଆକଳନ କରାଯାଇଛି । ନିକଟବର୍ତ୍ତୀ ଗାଁଗୁଡ଼ିକରେ ମଧ୍ୟ ଏଭଳି ପରିବର୍ତ୍ତନ ଦେଖିବାକୁ ମିଳୁଛି । ସାଲେପାଲି ଗାଁର ମଞ୍ଜରୀ ପ୍ରଧାନ 'ବେଦାମୃତ' ମାଧ୍ୟମରେ ଏକ ନୂଆ ଜୀବିକାର ସୁଯୋଗ ପାଇଛନ୍ତି । ମାତ୍ର ଗୋଟିଏ ମହୁମାଛି ବାକ୍ସରୁ ଆରମ୍ଭ କରି ସେ ୮ ଲିଟର ମହୁ ସଂଗ୍ରହ କରିଛନ୍ତି । ଏହା ତାଙ୍କୁ ଅତିରିକ୍ତ ଆୟ ସହ ଆର୍ଥିକ ଆତ୍ମବିଶ୍ୱାସ ମଧ୍ୟ ପ୍ରଦାନ କରିଛି ।

ମଞ୍ଜରୀ କହିଛନ୍ତି, "ମହୁମାଛି ପାଳନ ଶିଖିବା ମୋତେ ଏକ ନୂଆ କାମ କରିବା ପାଇଁ ଆତ୍ମବିଶ୍ୱାସ ଦେଇଛି । ମୁଁ ମାତ୍ର ଗୋଟିଏ ବାକ୍ସରୁ ଆରମ୍ଭ କରିଥିଲି ଏବଂ ଏବେ ମହୁ ସଂଗ୍ରହ କରି ଆୟ କରିପାରୁଛି । ପରିବାରର ଆୟରେ ନିଜର ଅବଦାନ ରଖିପାରିବା ମୋ ପାଇଁ ବହୁତ ମୂଲ୍ୟବାନ ।" ବୁଚାମୁଣ୍ଡା ଗାଁର ୬୭ ବର୍ଷୀୟା ରାଜକୁମାରୀ ମହାର ମଧ୍ୟ ନିଜର ପୂର୍ବରୁ ଥିବା ଜୀବିକା ସହ ମହୁମାଛି ପାଳନକୁ ଯୋଡ଼ିଛନ୍ତି । ପ୍ରଥମ ମହୁମାଛି ବାକ୍ସରୁ ସେ ୫ ଲିଟର ମହୁ ସଂଗ୍ରହ କରିଥିଲେ । ସେହିପରି ସାଲେପାଲିର ପ୍ରତିମା ସୁନାନୀ ନିଜ ପରିବାରର ୫ ଏକର ପନିପରିବା ଚାଷ ଜମିରେ ମହୁମାଛି ପାଳନ ଆରମ୍ଭ କରି ମାତ୍ର ୩ ମାସ ମଧ୍ୟରେ ୮ କିଲୋଗ୍ରାମ ମହୁ ସଂଗ୍ରହ କରିଛନ୍ତି ।

ଏହି ସଫଳତାଗୁଡ଼ିକ 'ବେଦାମୃତ' କାର୍ଯ୍ୟକ୍ରମର ବଢୁଥିବା ସାମାଜିକ ପ୍ରଭାବକୁ ପ୍ରତିଫଳିତ କରୁଛି । ଏହି ପଦକ୍ଷେପ ଅଧୀନରେ ୨୦ଟି ଗାଁର ୫୨୬ ଜଣ ଚାଷୀ ବୈଜ୍ଞାନିକ ପଦ୍ଧତିରେ ମହୁମାଛି ପାଳନ ଆପଣାଇଛନ୍ତି । ଆଗାମୀ ଦିନରେ ଏହି ସଂଖ୍ୟାକୁ ୧,୫୦୦ ଜଣ ମହୁମାଛି ପାଳକଙ୍କ ପର୍ଯ୍ୟନ୍ତ ବୃଦ୍ଧି କରିବା ଲକ୍ଷ୍ୟ ରହିଛି । ଗତ ଏକ ବର୍ଷ ମଧ୍ୟରେ ଏହି କାର୍ଯ୍ୟକ୍ରମରେ ସାମିଲ ଚାଷୀମାନେ ମିଳିତ ଭାବେ ୨,୦୦୦ ଲିଟରରୁ ଅଧିକ ଉଚ୍ଚମାନର ମହୁ ସଂଗ୍ରହ କରିଛନ୍ତି ।

ମହୁ ଉତ୍ପାଦନରୁ ବଜାର ପର୍ଯ୍ୟନ୍ତ ସମଗ୍ର ପ୍ରକ୍ରିୟାକୁ ଅଧିକ ସୁଦୃଢ଼ କରିବା ପାଇଁ 'ବେଦାମୃତ' ପକ୍ଷରୁ କୋଲାବିରାଠାରେ ଏକ ଆଧୁନିକ ମହୁ ପ୍ରକ୍ରିୟାକରଣ କେନ୍ଦ୍ର ସ୍ଥାପନ କରାଯାଇଛି । ଏଠାରେ ମହୁ ନିଷ୍କାସନ, ପ୍ରକ୍ରିୟାକରଣ ଓ ପ୍ୟାକେଜିଂର ସୁବିଧା ରହିଛି । ଏହି କେନ୍ଦ୍ର ଗ୍ରାମୀଣ ଉତ୍ପାଦକମାନଙ୍କୁ ଗୁଣବତ୍ତା ମାନଦଣ୍ଡ ପୂରଣ କରିବା, ଉତ୍ପାଦର ମୂଲ୍ୟ ବୃଦ୍ଧି କରିବା ଏବଂ ଅଧିକ ମୂଲ୍ୟ ମିଳୁଥିବା ବଜାରରେ ପହଞ୍ଚିବାରେ ସହାୟତା କରିବ ।

ବୈଜ୍ଞାନିକ ପଦ୍ଧତି, ଚାଷୀଙ୍କ ସାମୂହିକ ସହଭାଗିତା, ପ୍ରକ୍ରିୟାକରଣ ଭିତ୍ତିଭୂମି ଓ ବଜାର ସଂଯୋଗକୁ ଏକାଠି କରି 'ବେଦାମୃତ' ଗ୍ରାମୀଣ ଜୀବିକାର ଏକ ସଂପ୍ରସାରଣଯୋଗ୍ୟ ମଡେଲ୍ ବିକଶିତ କରୁଛି । ଏହା କେବଳ ଚାଷୀଙ୍କ ଆୟ ବୃଦ୍ଧିରେ ସୀମିତ ନୁହେଁ; ପରାଗସଙ୍ଗମ ମାଧ୍ୟମରେ ଜୈବ ବିବିଧତାର ସୁରକ୍ଷା ଏବଂ ଉପଲବ୍ଧ କୃଷି ସମ୍ବଳର ଉତ୍ତମ ବ୍ୟବହାରକୁ ମଧ୍ୟ ପ୍ରୋତ୍ସାହିତ କରୁଛି ।

କ୍ଷୀରୋଦ୍ର, ମଞ୍ଜରୀ, ରାଜକୁମାରୀ ଓ ପ୍ରତିମାଙ୍କ ପାଇଁ ଗୋଟିଏ ମହୁମାଛି ବାକ୍ସ କେବଳ ମହୁ ଉତ୍ପାଦନର ମାଧ୍ୟମ ନୁହେଁ; ଏହା ନୂଆ ସମ୍ଭାବନା ଅନ୍ୱେଷଣ କରିବାର ଆତ୍ମବିଶ୍ୱାସ ଏବଂ ଏକ ସୁରକ୍ଷିତ ଭବିଷ୍ୟତ ଗଢ଼ିବାର ସୁଯୋଗ ।

pnb Housing Finance Limited Ghar Ki Baat

Regd. Off.: 9th Floor, Antriksh Bhawan, 22, K.G. Marg, New Delhi-110001, Ph.: 011-23357171, 23357172, 23705414, Web.: www.pnbhousing.com
Branch Address: No. 1 & 2, Bhawani Mall, BMC Bhawani Mall St, Saheed Nagar, Opp. Market Building, Bhubaneswar – 751007, Odisha.

NOTICE UNDER SECTION 13(2) OF CHAPTER III OF SECURITISATION & RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002, READ WITH RULE 3(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 AMENDED AS ON DATE

We, the PNB Housing Finance Ltd. (hereinafter referred to as "PNBHFL") had issued Demand notice U/s 13(2) of Chapter III of the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as the "Act"). The said Demand Notice was issued through our Authorized Officer, to you all below mentioned Borrowers/Co-Borrower/Guarantors since your account has been classified as Non-Performing Assets as per the Reserve Bank of India/National Housing Bank guidelines due to nonpayment of installments/ interest. The contents of the same are the defaults committed by you in the payment of installments of principals, interest, etc. The outstanding amount is mentioned below. Further, with reasons, we believe that you are evading the service of Demand Notice and hence this Publication of Demand Notice which is also required U/s 13(2) of the said Act. You are hereby called upon to pay PNBHFL within a period of 60 Days of the date of publication of this demand notice the aforesaid amount along with up-to-date interest and charges, failing which PNBHFL will take necessary action under all or any of the provisions of Section 13(4) of the said Act, against all or any one or more of the secured assets including taking possession of the secured assets of the borrowers and guarantors. Your kind attention is invited to provisions of sub-Section (8) of Section13 of the of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 where under you can tender/pay the entire amount of outstanding dues together with all costs, charges and expenses incurred by the PNB HFL only till the date of publication of the notice for sale of the secured assets by public auction, by inviting quotations, tender from public or by private treaty. Please also note that if the entire amount of outstanding dues together with the costs, charges and expenses incurred by the PNB HFL is not tendered before publication of notice for sale of the secured assets by public auction, by inviting quotations, tender from public or by private treaty, you may not be entitled to redeem the secured asset(s) thereafter. FURTHER you are prohibited U/s 13(13) of the said Act from transferring either by way of sale, lease or in any other way the aforesaid secured assets.

Loan A/c No.(s) & Branch	Namd & Address of Borrower & Co-borrower	Name & Add. of Guran-tor(s)	Property(ies) Mortgaged	Date of Demand Notice & NPA Date	Amount O/s as on date Demand Notice
NHL/BBSR/06 23/1122077, B.O.: Bhu-baneshwar	**Saroj Kumar Bhuyan** and **Sunita Pradhan**; R/o- DDN/BHN 9N3/011 AT/ PO Bhanpur, Bhanpur Dahaliabag, Near Resonance Residential College, **Cuttack 753011 also at-** Plot No. 1275, Khata No. 614/3140, PS Cuttack Sadar, **Mouza Nuapada, Tahasil Cuttack, 753010**	NA	New Khata No.-614/3140, New Plot No.-1275, Old Khata No.-614/1, Old Plot No.-1275, Sabaka Khata No.-195, Sabaka Plot No.-1022 **District-Cuttack, Tehsil- Cuttack Sadar, Mouza-Nuapada**, Police Station- Cuttack Sadar, Area as per new ROR- 3.2 Decimal which is about -3.2 × 435.6= 1393.92 square feet. **Bounded by- East-Plot No.-1276; West-Plot No.-1274 ;North-Plot No.-1418 & 1419 South- Plot No.-1278**	07-Oct-2026 & 03-Oct-2026	Rs. 19,98,567.00 (Rupees Nineteen Lakh Ninety-Eight Thousand Five Hundred Sixty Seven Only) due as on 07-Oct-2026

PLACE:- BHUBANESHWAR, DATE:- 22.10.2026 **SD/- AUTHORIZED OFFICER, PNB HOUSING FINANCE LIMITED**

Aadhar Housing Finance Ltd.

Aadhar Housing Finance Ltd

Corporate Office : Office Nos. 501 & 503, 5th Floor, Lightbridge, Saki Vihar Road, Andheri East, Mumbai Suburban (District),Maharashtra- 400072

Bhubaneswar Branch Office: 2nd Floor, 45-46, Ashok Nagar, Janpath, Bhubneshwar - 751009 (Odisha)

POSSESSION NOTICE Appendix IV (for immovable property)

Whereas, the undersigned being the Authorized Officer of Aadhar Housing Finance Limited (AHFL) under the Securitisatioin and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of Power conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice (s) Issued by the Authorised officer of the company to the Borrower(s)/Guarantor(s) mentioned herein below to repay the amount mentioned in th notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s)/ Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section(4) of the Section 13 of the said Act said Act read with rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of AHFL for an amount as mentioned herein under with interest thereon.

S. N.	Name of the Branch / Borrower(s) /Co Borrower(s)	Description of Secured Asset (immovable property)	Demand Notice Date and Amount	Date of Possession
1.	**(Loan Code 00900001061 of Bhubaneswar Branch), Bhabani Ranjan Das (Borrower) Bijay Laxmi Das (Co-Borrower) Ramesh Chandra Tareni (Guarantor)**	All That Piece And Parcel Of Land Having Area Of Ac0.08Dcml Vide Khata No- 375, Plot No-429, Situated At Mouza-Otrasasan, Tahasil- Gop, Ps- Gop (As Per Deed), Dist- Puri. Bounded By:- East:- Road, West:- Ramachandra Das, North:- Buyer, South:- Jagannath Mohanty	**13-05-2026 Rs. 16,53,490/-**	**21-10-2026**

Place: Bhubaneswar; Date: 23-10-2026 **Authorised Officer, Aadhar Housing Finance Limited**

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SARASWATI COMMERCIAL (INDIA) LIMITED

CIN: L51909MH1983PLC166605
Regd. Office: 209/210, Arcadia Building, 2nd Floor, 195, Nariman Point, Mumbai - 400 021 **Telephone:** 022-40198600,
Email id: saraswati.investor@gcvl.in, **Website:** www.saraswaticommercial.com

NOTICE OF LOSS OF SHARE CERTIFICATE

Notice is hereby given that the following share certificate(s) issued by the Company are stated to have been lost or misplaced and the registered shareholder(s) thereof have applied for issue of duplicate share certificate(s). Notice is hereby given that the Company shall proceed with issuance of the securities in dematerialized form in lieu of duplicate share certificate(s) unless a valid objection is received by the Company within 15 days from the date of publication of this notice. No claims will be entertained by the Company with respect to the original share certificate(s) subsequent to the issue of duplicates thereof.

Folio No.	Name of the shareholder(s)	Kind of securities and face value	No of Securities	Certificate No.	Distinctive Nos.	
					From	To
X7M00 01021	Menka Advani Rajkumari Bhagia	Equity Shares Of Rs. 10 Each	83	A2595	650711	650793

Any person who has/have a claim in respect of the said certificate(s) should lodge his/her/ their claim with all supporting documents with the Company at its registered office or its Registrar and Transfer Agents: MUFG Intime India Private Limited at C-101, 1st Floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli West, Mumbai- 400 083. If no valid and legitimate claim is received within 15 days from the date of publication of this notice, the Company shall proceed with issuance of securities in dematerialized form without further reference in lieu of duplicate share certificate(s) to the person listed above and no further claim would be entertained from any other person(s).

Place: Mumbai
Date: 22.10.2026

For Saraswati Commercial (India) Limited
Avani Sanghavi
Company Secretary & Compliance Officer
Membership No.: A29108

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RECHARGEKIT FINTECH PRIVATE LIMITED (FORMERLY KNOWN AS RECHARGEKIT COMMUNICATIONS PRIVATE LIMITED)

RELEVANT PARTICULARS

1.	Name of corporate debtor	**Rechargekit Fintech Private Limited (formerly known as Rechargekit Communications Private Limited)**
2.	Date of incorporation of corporate debtor	29th October, 2015
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Cuttack
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U64202OR2015PTC019525
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: C/o M/s Rechargekit Communications Pvt Ltd, Esplande One Mall, Room No-725, 7th Floor, Rasulgarh, Bhubaneswar, Khordha, Orissa, India, 751010 Corporate Office: DSM-355, 3rd Floor, DLF Tower, 15 Shivaji Marg, Moti Nagar, New Delhi, 110015
6.	Insolvency commencement date in respect of corporate debtor	16.10.2026 (Order received on 20.10.2026)
7.	Estimated date of closure of insolvency resolution process	14.04.2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Name: CA Amarendra Kar** **Reg.No: IBBI/IPA-001/IP-P-02956/2025-2026/14557**
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: At-Chandradeipur, Po-Salepur, Dist-Cuttack, Salepur Highschool, Cuttack, Orissa -754202 E-mail: caamarendrakar@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Postal Address: At-Chandradeipur, Po-Salepur, Dist-Cuttack, Salepur Highschool, Cuttack, Orissa -754202 Process Email: rfil.cirp@gmail.com
11.	Last date for submission of claims	30.10.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Ascertainable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	Relevant Forms and Details of authorized representatives are available at:	Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Rechargekit Fintech Private Limited on 16.10.2026.
The creditors of Rechargekit Fintech Private Limited, are hereby called upon to submit their claims with proof on or before 30th October 2026 to the interim resolution professional (IRP) at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Amarendra Kar
Interim Resolution Professional,
RecharkgeKit Fintech Private Limited
IBBI Regn. No: IBBI/IPA-001/IP-P-02956/2025-2026/14557
AFA Valid Upto: 31.12.2026
IBBI Reg. Address: At-Chandradeipur, Po-Salepur, Dist-Cuttack, Salepur Highschool, Cuttack, Orissa -754202
Process Email: rfil.cirp@gmail.com

Date 23/10/2026,
Place: Cuttack

JANA SMALL FINANCE BANK (A Scheduled Commercial Bank) | **Registered Office:** The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071. **Branch Office:** Ground and 2nd Floor, Ratna Mandap, Link Road, Arundaya Market, Cuttack, Odisha-753012

E-AUCTION NOTICE

PUBLIC NOTICE FOR SALE THROUGH E-AUCTION UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT (SARFAESI ACT) 2002, READ WITH PROVISO RULE 8(6) & 9 OF SECURITY INTEREST (ENFORCEMENT) RULES 2002.

The undersigned as authorised officer of **Jana Small Finance Bank Limited** has taken possession of the following property in exercise of powers conferred under section 13(4) of the SARFAESI ACT. The Borrower in particular and public at large are informed that **online auction (e-auction)** of the mortgage property in the below mentioned account for realisation of dues of the Bank will be held on **"AS IS WHERE IS BASIS"** and **"AS IS WHAT IS BASIS"** on the date as prescribed as here under.

Sr. No.	Loan Account Number	Name of Original Borrower/ Co-Borrower/ Guarantor	Date of 13-2 Notice	Date of Possession	Present Outstanding balance as on 05.10.2026	Date & Time of Inspection of the property	Reserve Price in INR	Earnest Money Deposit (EMD) in INR	Date and Time of E-Auction	Last Date, Time & Place for Submission of Bid
1	33229610000261	1) Mr. Ranjit Kumar Bose, 2) Mrs. Namita Bose	17/06/2026	23/09/2026	**Rs.39,97,260.00** (Rupees Thirty Nine Lakh Ninety Seven Thousand Two Hundred Sixty)	**25.11.2026 09:30 AM to 05:00 PM**	**Rs.30,92,572/-** (Rupees Thirty Lakh Ninety Two Thousand Five Hundred Seventy Two Only)	**Rs.3,09,257/-** (Rupees Three Lakh Nine Thousand Two Hundred Fifty Seven Only)	**26.11.2026 Time: 11:30 AM**	**25.11.2026 Before 5.00 PM Jana Small Finance Bank Ltd., Ground and 2nd Floor, Ratna Mandap, Link Road, Arundaya Market, Cuttack, Odisha-753012**

Details of Secured Assets: All that piece and parcel of the immovable property bearing Khata No.191/161, Plot No.58/738, Area 0.060 Dec. from Old Account No.191/130, Mouza Narapada, Tahasil Tangichoudwar, PS Tangi, PS No.77, Dist. Cuttack, Odisha, with all buildings and structures thereonand all plant and machinery attached to the earth or permanently fastened to anything attached to the earth, both present and future. **East:** Road, **West:** Laba Nayak, **North:** Urmila Jena, **South:** Nurul Line Khan.

The properties are being held on **"AS IS WHERE IS BASIS"** & **"AS IS WHAT IS BASIS"** and the E-Auction will be conducted **'On Line'.** The auction will be conducted through the Bank's approved service provider **M/s. 4 Closure** at the web portal **https://bankauctions.in** & **www.foreclosureindia.com.** For more information and For details, help, procedure and online training on e-auction, prospective bidders may contact **M/s. 4 Closure; Contact Mr. T Jaya Prakash Reddy Contact Number: 8142000064. Email id: info@bankauctions.in/ prakash@bankauctions.in**
For further details on terms and conditions to take part in e-auction proceedings and any for any query relating to property please contact **Jana Small Finance Bank authorized officers Mr. Ashutosh Gautam (Mob. No.7992486673), Mr. Ranjan Naik (Mob. No.6362951653) & Mr. Kaushik Bag (Mob. No.7019949040),** to the best of knowledge and information of the Authorised Officer, there are no encumbrances on the properties. However the intending bidders should make their own independent inquiries regarding the encumbrances, title of property put on prior to submitting their bid. No conditional bid will be accepted. This is also a notice to the above named Borrowers/ Guarantor's/ Mortgagors about e-auction scheduled for the mortgaged properties. The Borrower/ Guarantor/ Mortgagor are hereby notified to pay the sum as mentioned above along with up to date interest and ancillary expenses before the date of auction, failing which the property will be sold and balance dues if any will be recovered with interest and cost.

Date: 22.10.2026, Place: Cuttack **Sd/- Authorized Officer, Jana Small Finance Bank Limited**

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(Please scan this QR code to view the Draft Red Herring Prospectus)

PUBLIC ANNOUNCEMENT

Sillverton INDUSTRIES LIMITED
SHAPING IMAGINATION

SILLVERTON INDUSTRIES LIMITED

(*Formerly known as Sillverton Industries Private Limited and Silverton Pulp and Papers Private Limited*)

Our Company was originally incorporated as 'Silverton Pulp & Papers Limited', as a public limited company under the Companies Act, 1956, pursuant a certificate of incorporation dated May 15, 1995 issued by the RoC. Pursuant to a resolution passed by our Board of Directors at its meeting held on March 6, 2025 and a special resolution passed by our Shareholders at the EGM held on March 28, 2025, the name of our Company was changed to 'Sillverton Industries Private Limited', and a fresh certificate of incorporation dated April 22, 2025, was issued by the RoC. Subsequently, our Company was converted from a private limited company to a public company, pursuant to a resolution passed by the Board of Directors at its meeting held on April 22, 2025 and a special resolution passed by our Shareholders at the EGM held on April 22, 2025, consequent to which, the name of Company was changed to 'Sillverton Industries Limited' and a fresh certificate of incorporation dated May 8, 2025 was issued by the Registrar of Companies, Central Processing Centre. For details in relation to changes in the name of our Company and registered office of our Company since incorporation till date, see "*History and Certain Corporate Matters*" on page 242 of the DRHP (as defined hereinafter).

Corporate Identity Number: U21093UP1995PLC018048

Registered and Corporate Office: 9th KM, Bhopa Road, Muzaffarnagar-251001, Uttar Pradesh, India.

Tel: +91-8941094000; **Contact Person:** Ravikant, Company Secretary and Compliance Officer; **E-mail:** cs@sillvertonindustries.com; **Website:** www.sillvertonindustries.com

NOTICE TO INVESTORS

This is in relation to the draft red herring prospectus dated June 27, 2025 read with the addenda dated February 3, 2026 and August 13, 2026 ("**DRHP**") filed by the Company with the Securities and Exchange Board of India ("**SEBI**"), BSE Limited and National Stock Exchange of India Limited ("**Stock Exchanges**"), in connection with the Offer.

Potential Bidders may note the following:

Pursuant to the dissolution of Naresh Chand Jain (HUF), a member of our Promoter Group, an aggregate of 3,504,000 Equity Shares held by it were transferred to its members, namely Rajeev Jain and Sanjeev Jain, our Promoters, and Arun Kumar Jain, a member of our Promoter Group ("**Transfers**"). The details of the Transfers have been provided below:

Sr. No	Name of Transferor	Name of Transferee	Date of Transfer	No of Equity shares transferred	Percentage of pre-Offer Equity Share capital of our Company* (%)	Transfer Price	Consideration amount (₹ in million)	Whether the Transferee is connected with the Company, Promoters, Promoter Group, Directors, Key Managerial Personnel, Group Companies, and the directors or key managerial personnel of the Group Companies
1	Naresh Chand Jain HUF	Rajeev Jain	October 21, 2026	1,168,000	0.48	-	-	Yes
2	Naresh Chand Jain HUF	Sanjeev Jain	October 21, 2026	1,168,000	0.48	-	-	Yes
3	Naresh Chand Jain HUF	Arun Kumar Jain	October 21, 2026	1,168,000	0.48	-	-	Yes

**Pre-offer share capital refers to the issued, subscribed and paid-up equity share capital of our Company as on the date of the DRHP.*

The details of the shareholding of our Promoters, Rajeev Jain and Sanjeev Jain and Promoter Group Arun Kumar Jain, prior to and subsequent to the Transfer are set forth below:

Sr.No	Name of Shareholder	Pre- Transfer shareholding		Post – Transfer shareholding	
		No. of Equity shares held	Percentage of pre-offer share capital of our Company (%)	No. of Equity Shares held	Percentage of pre-offer share capital of our Company (%)
Promoters and member of Promoter Group					
1.	Rajeev Jain	31,197,120	12.71	32,365,120	13.19
2.	Sanjeev Jain	Nil	Nil	1,168,000	0.48
3.	Arun Kumar Jain	Nil	Nil	1,168,000	0.48
Total		**31,197,120**	**12.71**	**34,701,120**	**14.14**

This Notice should be read in conjunction with the DRHP. This Notice does not purport to, and does not, reflect all changes that have occurred since the filing of the DRHP. Accordingly, it does not include all changes and updates that will be incorporated in the red herring prospectus and the Prospectus to be filed with the RoC and thereafter with SEBI and the Stock Exchanges, as applicable.

BOOK RUNNING LEAD MANAGER	REGISTRAR TO THE OFFER
PANTOMATH	
Pantomath Capital Advisors Private Limited Pantomath Nucleus House, Saki Vihar Road, Andheri East, Mumbai – 400072, Maharashtra, India **Tel:**180 088 98711, **E-mail:** sillverton.ipo@pantomathgroup.com **Investor Grievance E-mail:** investors@pantomathgroup.com **Website:** www.pantomathcapital.com **Contact person:** Ashish Baid / Ritu Agarwal **SEBI Registration No.:** INM000012110	**Bigshare Services Private Limited** S6-2, 6th Floor, Pinnacle Business Park, Mahakali Caves Road, next to Ahura Centre, Andheri East, Mumbai - 400 093, Maharashtra, India **Tel:** +91 22 6263 8200, **E-mail:** ipo@bigshareonline.com **Investor grievance e-mail:** investor@bigshareonline.com **Website:** https://www.bigshareonline.com, **Contact person:** Jibu John **SEBI registration number:** INR000001385

All capitalised terms used in this Notice shall, unless specifically defined herein or unless the context otherwise requires, have the meaning ascribed to them in the DRHP and this Notice.

For **Sillverton Industries Limited**
(*Formerly known as Sillverton Industries Private Limited and Silverton Pulp and Papers Private Limited*)
(On behalf of the Board of Directors)
Sd/-
Ravikant,
Company Secretary and Compliance Officer

Place: Muzaffarnagar
Date: October 22, 2026

SILLVERTON INDUSTRIES LIMITED (*Formerly known as Sillverton Industries Private Limited and Silverton Pulp and Papers Private Limited*) is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed the DRHP dated June 27, 2025 read with addenda thereto with SEBI and the Stock Exchanges. The DRHP is available on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e., BSE at www.bseindia.com and NSE at www.nseindia.com and is available on website of the Company at www.sillvertonindustries.com and the website of BRLM, i.e., Pantomath Capital Advisors Private Limited at www.pantomathcapital.com. Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section entitled "*Risk Factors*" on page 38 of the DRHP and the details set out in the RHP, when filed. Potential investors should not rely on the DRHP or this Notice for making any investment decision. This announcement does not constitute an offer of the Equity Shares for sale in any jurisdiction, including the United States, and the Equity Shares may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws in the United States. Accordingly, the Equity Shares are being offered and sold outside the United States in offshore transactions in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdiction where those offers and sales are made.

Adfactors